DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 11/81-ALC2/2019 DATED 04.09.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 11/81 of Norms Committee-II for the year 2019-20 held on 04.09.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri A. K. Mishra, AIA	MoS
2.	Shri B.C. Nayak, D.O.	DHI
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No.09/81 held on 07.08.2019 were circulated amongst the members on 22.08.2019 for comments. On receipt of comments, the minutes were uploaded on DGFT's website. Hence, the minutes are unanimously approved.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
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Minutes of the cases discussed in the meeting are as below:

MEETING NUMBER: 11/81-ALC2/2019 MEETING DATE: 04.09.2019

1	Case No.:7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Deferred

Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 03.07.2019 is deficient as the applicant has sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to seek again from the applicant to furnish following information:

i. Detailed calculations of raw material required with justification & supporting documents.
ii. Use of each raw material in manufacturing of export product.

The case stands deferred.

2	Case No.:375/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01093/AM19/	RLA File :07/24/040/00318/AM16/	Lic.No/Date:0710109151 09.12.2015	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per inputs given by Technical Authorities present in the meeting:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049010	TRANSFORMER LAMINATION	77.987 MT	72251100	PRIME CRGO ELECTRICAL STEEL IN SHEETS	Import quantity may be allowed with 7% wastage **(Taking cue from SION C323)**

RA concerned may take suitable consequential action accordingly.

3	Case No.:45/14/81-ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00763/AM19/	RLA File :32/24/040/00039/AM16/	Lic.No/Date:3210077835 16.03.2016	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to MSME on 04.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments.

The case stands deferred.

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4	Case No.:4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Deferred
	Decision: The Committee considered the case as per agenda noted that a study group has been constituted to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Therefore, the Committee decided to defer the case till the report of the study group. The case stands deferred.			

5	Case No.:51/2/81-ALC2/2019	Party Name: SRV TELECOM PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01137/AM19/	RLA File :04/24/040/00274/AM16/	Lic.No/Date:0410161817 18.04.2016	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that RA, Chennai vide email dated 28.08.2019 informed that the above AA has been surrendered by the applicant. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chennai. Case is withdrawn.			

6	Case No.:2/6/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Deferred
	Decision: The Committee considered the case as per agenda noted that a study group has been constituted to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Therefore, the Committee decided to defer the case till the report of the study group. The case stands deferred.			

7	Case No.:51/7/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Deferred
	Decision: The Committee considered the case as per agenda noted that a study group has been constituted to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Therefore, the Committee decided to defer the case till the report of the study group. The case stands deferred.			

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8	Case No.:2/12/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Deferred
	Decision: The Committee considered the case as per agenda noted that a study group has been constituted to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Therefore, the Committee decided to defer the case till the report of the study group. The case stands deferred.			

9	Case No.:61/12/81-ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 22.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

10	Case No.: 147/14/81-ALC2/2018	Party Name: LDSQUARE TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00865/AM19/	RLA File :07/24/040/00168/AM17/	Lic.No/Date:0710110312 24.08.2016	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 22.08.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting. On the basis of inputs given by Technical Authorities present in the meeting, the Committee decided to fix the ad-hoc norms allowing wastage of 1% with the condition that the size & grade of tube should match in import & export items. RA concerned may take suitable consequential action accordingly.			

11	Case No.:28/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01114/AM19/	RLA File :04/24/040/00063/AM17/	Lic.No/Date:0410162298 22.09.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME to expedite the comments. The case stands deferred.			

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12	Case No.:29/2/81-ALC2/2019	Party Name: JK FITWELL PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01115/AM19/	RLA File :04/24/040/00083/AM17/	Lic.No/Date:0410162360 07.10.2016	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that RA, Chennai vide email dated 02.08.2019 informed that the above AA has been surrendered by the applicant. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chennai. Case is withdrawn.			

13	Case No.:4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 12.07.2019 is deficient due to the following reasons: 1. Export product is not clear. 2. No correlation of drawing with calculations. 3. On page no. 1 of reply, weight of indigenous inputs is 5-10% but on page no. 2, it is shown as 85%. 4. Reply did not include all import inputs. Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiencies. The case stands deferred.			

14	Case No.:185/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00903/AM19/	RLA File :07/24/040/00240/AM17/	Lic.No/Date:0710110631 10.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Sl. No. 2, 3, 4 & 5 of the Standard Deficiency Format. 2. To provide technical details as per Appendix 4E. The case stands deferred.			

15	Case No.:35/14/81-ALC2/2018	Party Name: SALZER ELECTRONICS LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00753/AM19/	RLA File :32/24/040/00026/AM17/	Lic.No/Date:3210078034 28.11.2016	Deferred

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. Sl. No. 1, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

16	Case No.:16/12/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00654/AM19/	RLA File :07/24/040/00310/AM17/	Lic.No/Date:0710110815 20.12.2016	Approved

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 22.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710113649 dated 27.07.2018 in Meeting No. 05/81 held on 12.06.2019 on the basis of inputs given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles made of stainless steel **Tubes**	127190.400 Foot	72221199	17-7PH STAINLESS STEEL TUBING	1.02 Kg/Kg of content in the export product

Note:

1. **The word "Tubes" may be added in the description of the export item.**
2. **Grade & Technical characteristics of Tubing imported and that used in the resultant product to conform.**

RA concerned may take suitable consequential action accordingly.

17	Case No.:187/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00905/AM19/	RLA File :07/24/040/00242/AM17/	Lic.No/Date:0710110867 29.12.2016	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):

1. Generic name of export product along with weight.
2. Net content (Without wastage) of imported input in each of export product.
3. Manufacturing process in details, indicating wastage at each stage of manufacturing.
4. Sl. No. 5 of the Standard Deficiency Format.

The case stands deferred.

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	Case No.:351/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01069/AM19/	RLA File :07/24/040/00348/AM17/	Lic.No/Date:0710110983 18.01.2017	Deferred

18 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):

1. Sl. No. 2, 3, 4 & 5 of the Standard Deficiency Format.
2. To provide technical details as per Appendix 4E.

The case stands deferred.

	Case No.:43/14/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00761/AM19/	RLA File :52/24/040/00083/AM17/	Lic.No/Date:5210042212 10.03.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73129000	G I STITCHING WIRE wiredia : 0.35 mm (+/- 0.01 mm) UTS : 982 to 1100 N/mm2	49020.000 Kg	73129000	G I Wire Wiredia : 0.40 mm (+/- 0.01 mm)	Net + 1% wastage
			39234000	Plastic Spool DIN - 200	As per packing policy

RA concerned may take suitable consequential action accordingly.

	Case No.:36/17/81-ALC2/2017	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

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Export items:

1. The weight of export item at Sl. No. 1 should be 42531 Kgs.
2. The weight of export item at Sl. No. 2 should be 91677 Kgs.

Import items:

1. The quantity of import items at Sl. No. 1 to 18 may be allowed with 1% wastage on net content.

RA concerned may take suitable consequential action accordingly.

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21	Case No.:27/2/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01113/AM19/	RLA File :04/24/040/00026/AM18/	Lic.No/Date:0410163111 16.05.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410163844 dated 29.12.2017 in meeting No.15/81 held on 27.03.2019 as recommended by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	HD CLAW AND BALLAST TRAY **(Made of prime hot dip Zinc coated steel sheet of relevant grade)**	203.166 MT	72104900	GALVANISED STEEL **SHEET** COIL	1.05 Kg/Kg content in the export product

Note:

1. The words 'Made of prime hot dip Zinc coated steel sheet of relevant grade' may be added in the description of the export product.

2. The word "Sheet" may be added in the description of the import product.

RA concerned may take suitable consequential action accordingly.

22	Case No.:53/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00771/AM19/	RLA File :07/24/040/00062/AM18/	Lic.No/Date:0710111702 31.05.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 22.08.2019 for examination of the case. However, the comments are awaited. Therefore, the Committee decided to wait for comments.

The case stands deferred.

23	Case No.:20/12/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00658/AM19/	RLA File :07/24/040/00107/AM18/	Lic.No/Date:0710111892 20.07.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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24	Case No.:35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 30.08.2019 requested for another date of personal hearing. Therefore, the committee decided to call the applicant for personal hearing in the forthcoming NC meeting. The case stands deferred.			

25	Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 30.08.2019 requested for another date of personal hearing. Therefore, the committee decided to call the applicant for personal hearing in the forthcoming NC meeting. The case stands deferred.			

26	Case No.:83/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00465/AM19/	RLA File :07/24/040/00153/AM18/	Lic.No/Date:0710112320 27.10.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 30.08.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

27	Case No.:71/14/81-ALC2/2018	Party Name: IHITA ENGINEERING SERVICES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00789/AM19/	RLA File :04/24/040/00118/AM18/	Lic.No/Date:0410163691 13.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format. 2. Justification for import of Aluminium alloy when export product is made of Aluminium. The case stands deferred.			

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Case No.:72/14/81-ALC2/2018	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00790/AM19/	RLA File :04/24/040/00160/AM18/	Lic.No/Date:0410163695 14.11.2017	Deferred

28 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format.
2. Name of items of import & their specific use in export product.

The case stands deferred.

Case No.: 33/2/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	Deferred

29 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 16.08.2019. The applicant vide email dated 16.08.2019 informed that the reply is under preparation and will submit within 7 days. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.:110/3/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	Approved

30 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity may be allowed as per Sl. No.1 of SION C1150 on net content of Al in export item or as applied, whichever is less.
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity may be allowed as per Sl. No. 2 (a) of SION C1150 on net content of Al in export item or as applied, whichever is less.
3	27081090	Coal tar Pitch -CT PITCH	Import quantity may be allowed as per Sl. No. 2 (b) of SION C1150 on net content of Al in export item or as applied, whichever is less.
4	28261200	Aluminium Fluoride - HBD/LBD	Import quantity may be allowed as per Sl. No. 3 of SION C1150 on net content of Al in export item or as applied, whichever is less.
5	27011920	Non Coking Coal -Steam	Import quantity may be allowed as per Sl. No.

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		coal	5 of SION C1150 on net content of Al in export item or as applied, whichever is less.
6	81041100	Magnesium Ingot,7 to 10 kg -INGOT, CONCENTRATION: PURITY 99 PCT MG MIN	1.02 Kgs/Kg content in the export product given in reply or as applied, whichever is less.
7	28046900	SILICON METAL - Metallic Silicon Grade 553/Metallic Silicon Grade 441	

Note: The content of Al, Mg & Si as given in reply dated 30.07.2019(Copy enclosed) may be incorporated in the export product.

RA concerned may take suitable consequential action accordingly.

31	Case No.:358/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the complete set of application has not yet been received. An email was sent to the applicant & RA, Bangalore on 16.08.2019 in this regard. However, no information has been received yet. Hence, the Committee decided to remind them to furnish complete set of application for examination of the case.

The case stands deferred.

32	Case No.:31/2/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01117/AM19/	RLA File :04/24/040/00192/AM18/	Lic.No/Date:0410163963 08.02.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

33	Case No.:363/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01081/AM19/	RLA File :07/24/040/00312/AM18/	Lic.No/Date:0710112822 14.02.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the complete set of application has not yet been received. An email was sent to the applicant & RA, Bangalore on 03.09.2019 in this regard. Therefore, the Committee decided to wait for complete set of application for examination of the case.
The case stands deferred.

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Case No.:77/14/81-ALC2/2018	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00795/AM19/	RLA File :13/24/040/00064/AM18/	Lic.No/Date:1310048900 15.03.2018	Approved

34 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was referred to DPIIT on 04.09.2019 for examination of the case. However, the case was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74111000	COPPER TUBE (CONTENT OF COPPER 19802 KG.)	19802.000 Kg	74111000	COPPER TUBE	1.01Kgs/Kg content in the export product

Note: Thickness of export product should be less than that of import product.

RA concerned may take suitable consequential action accordingly.

Case No.:53/2/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/01139/AM19/	RLA File :34/24/040/00099/AM18/	Lic.No/Date:3410043983 21.03.2018	Approved

35 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76052100	ALUMINIUM ALLOY WIRE ROD NET CONTENT 1) PRIMARY UNALLOYED ALUMINIUM 1477.500MT 2) MAGNESIUM 12.000 MT 3) SILICON 10.500 MT TOTAL WEIGHT 1500.000 MT	1500.000 MT	76011010	PRIMARY UNALLOYED ALUMINIUM **INGOT**	1.02 MT/MT content in the export product
			81041100	MAGNESIUM **INGOT**	1.02 MT/MT content in the export product
			28046900	SILICON **INGOT**	1.02 MT/MT content in the export product

Note: The all there import items should be in ingot form only.

RA concerned may take suitable consequential action accordingly.

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Case No.:36/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/01122/AM19/	RLA File :04/24/040/00213/AM18/	Lic.No/Date:0410164123 21.03.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164362 dated 25.05.2018 in Meeting No. 13 dated 27.02.2019 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	**REFINED LEAD INGOT PURITY MORE THAN 99.97%** **Lead Content in export item 2174.34 MTs.**	2175.000 MT	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4348.68 MT. Wastage should not be more than 6 % on net content basis.

2. Percentage of lead in import item may be specified as 53%.
3. Description of export item is amended as above as per applicant's letter dated 12.8.2019 (copy enclosed).

RA concerned may take suitable consequential action accordingly.

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Case No.:79/14/81-ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00797/AM19/	RLA File :04/24/040/00008/AM19/	Lic.No/Date:0410164211 16.04.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164362 dated 25.05.2018 in Meeting No. 13 dated 27.02.2019 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	LEAD INGOTS 99.97% PURITY / ANTIMONIAL LEAD (LEAD ANTIMONY ALLOY) / CALCIUM LEAD ALLOY (LEAD CALCIUM ALLOY) / LEAD ALLOY INGOT - LEAD CONTENT 90% TO 99%	2175.000 MT	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4344.94 MT. Wastage should not be more than 6 % on net content basis.

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2. Percentage of lead in import item may be specified as 53%.
3. As per applicant's letter dated 12.8.2019 (copy enclosed), export consist of 2063 MT of refined lead ingots purity more than 99.97% (Lead content 2062.38 MT) and 112 MT of Antimonial lead /lead alloy ingots with lead content 98% (Lead content 110.09 MT) + Antimony 2%.

RA concerned may take suitable consequential action accordingly.

	Case No.:71/2/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity may be allowed as per Sl. No.1 of SION C1150 on net content of Al in export item or as applied, whichever is less.
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity may be allowed as per Sl. No. 2 (a) of SION C1150 on net content of Al in export item or as applied, whichever is less.
3	28261200	Aluminium Fluoride -HBD/LBD	Import quantity may be allowed as per Sl. No. 3 of SION C1150 on net content of Al in export item or as applied, whichever is less.
4	27011920	Non Coking Coal -Steam coal	Import quantity may be allowed as per Sl. No. 5 of SION C1150 on net content of Al in export item or as applied, whichever is less.
5	81041100	Magnesium Ingot,7 to 10 kg -INGOT, CONCENTRATION: PURITY 99 PCT MG MIN	1.02 Kgs/Kg content in the export product given in reply or as applied, whichever is less.
6	28046900	SILICON METAL -Metallic Silicon Grade 553/Metallic Silicon Grade 441	

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Note: The content of Al, Mg & Si as given in reply dated 30.07.2019(Copy enclosed) may be incorporated in the export product.

RA concerned may take suitable consequential action accordingly.

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Case No.:17/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00225/AM19/	RLA File :03/94/040/01093/AM18/	Lic.No/Date:0310820587 23.04.2018	Approved

Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 19.12.2018 was not received from the applicant despite of reminder on 28.03.2019 & extension of time to reply. However, the matter was deliberated in the meeting and on the basis of available information, the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74199990	Machined Articles/ components/ Article/Accessories made out of Copper Rods /Bars /Solid Section/ Solid Profiles / Tubes - Copper Terminals /Ends / lugs / ferruls/ sockets / Connector (tinned/ untinned)	14.286 MT	74040019	Copper Scrap as per ISRI Grade	Import quantity may be allowed Upto1.06 MT/MT on net content of Copper in export item or as applied, whichever is less.

Note:The grade of copper should match in import & export items.

RA concerned may take suitable consequential action accordingly.

Case No.:24/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/01110/AM19/	RLA File :04/24/040/00016/AM19/	Lic.No/Date:0410164246 25.04.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 03.09.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76169990	SPACER DAMPER FOR SIX BUNDLE SUITABLE FOR ACSR ZEBRA CONDUCTOR	7636.000 Set	1	76169990	Aluminium Die Casting 9997	Allowed without any wastage in weight terms
			2	76169990	Aluminium Die Casting 9996	
			3	40024900	Synthetic Rubber - Bayprene 210 / Skyprene B30	1.05 Kgs/Kg content in the export product

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Note: The net weight of export product should be obtained by concerned RA from the party and to be indicated alongwith number of sets to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.:12/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00220/AM19/	RLA File :03/94/040/01094/AM18/	Lic.No/Date:0310820718 27.04.2018	Approved

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Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 19.12.2018 was not received from the applicant despite of reminder on 28.03.2019 & extension of time to reply. However, the matter was deliberated in the meeting and on the basis of available information, the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85381010	Brass Earthing Clamps	1.429 MT	74040022	Brass Scrap as per ISRI Grade	Import quantity may be allowed Upto1.06 MT/MT on net Brass of Copper in export item or as applied, whichever is less.

Note:The grade and composition of brass should match in import & export items.
RA concerned may take suitable consequential action accordingly.

Case No.:18/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00226/AM19/	RLA File :03/94/040/01095/AM18/	Lic.No/Date:0310820721 27.04.2018	Approved

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Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 19.12.2018 was not received from the applicant despite of reminder on 28.03.2019 & extension of time to reply. However, the matter was deliberated in the meeting and on the basis of available information, the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85359000	Machined Articles/ components / Accessories made out of Brass Rods/ Bars/ Solid Section/ Solid Profiles/ Tubes-Cable Gland (Armoured/ unarmoured)	5.000 MT	74040022	Brass Scrap as per ISRI Grade	Import quantity may be allowed Upto1.06 MT/MT on net content of Brass in export item or as applied, whichever is less.

Note:The grade and composition of brass should match in import & export items.
RA concerned may take suitable consequential action accordingly.

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Case No.:19/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00227/AM19/	RLA File :03/94/040/01096/AM18/	Lic.No/Date:0310820722 27.04.2018	Approved

Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 19.12.2018 was not received from the applicant despite of reminder on 28.03.2019 & extension of time to reply. However, the matter was deliberated in the meeting and on the basis of available information, the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85389000	machined Articles/components/Accessories made out of Brass Rods/ Bars/Solid Section/Solid Profiles/Tubes - Brass Battery terminals	1.429	74040022	Brass Scrap as per ISRI Grade	Import quantity may be allowed Upto1.06 MT/MT on net content of Brass in export item or as applied, whichever is less.
74199930	Brass Decorative Parts	0.714	74040022	Brass Scrap as per ISRI Grade	
74199930	Brass Precision Parts (Split Bold connector)	0.714	74040022	Brass Scrap as per ISRI Grade	
74199930	machined Articles/components/Article/Accessories made out of Brass Rods/Bars/Solid Section/Solid Profiles/Tubes- Brass Bushes, Brass Insert, Brass Fittings, Brass Sleeve, Brass Neutral Link, Brass terminal Block, Connector Block	5.000	74040022	Brass Scrap as per ISRI Grade	

Note:The grade and composition of brass should match in import & export items.

RA concerned may take suitable consequential action accordingly.

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Case No.:36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred

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	to MSME on 18.07.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination& comments. The case stands deferred.

45	Case No.:210/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00928/AM19/	RLA File :07/24/040/00010/AM19/	Lic.No/Date:0710113220 02.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the complete set of application has not yet been received. An email was sent to the applicant & RA, Bangalore on 03.09.2019 in this regard. Therefore, the Committee decided to wait for complete set of application for examination of the case. The case stands deferred.			

46	Case No.:86/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00804/AM19/	RLA File :07/24/040/00015/AM19/	Lic.No/Date:0710113296 17.05.2018	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 15.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms **as per General Note-4** on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take suitable consequential action accordingly.			

47	Case No.:147/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00355/AM19/	RLA File :05/24/040/00112/AM19/	Lic.No/Date:0510406624 28.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity may be allowed as per Sl. No. 1 of SION C1150 on net content of Al in export item or as applied, whichever is less.
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity may be allowed as per Sl. No. 2 (a) of SION C1150 on net content of Al in

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			export item or as applied, whichever is less.
3	28261200	Aluminium Fluoride -HBD/LBD	Import quantity may be allowed as per Sl. No. 3 of SION C1150 on net content of Al in export item or as applied, whichever is less.
4	27011920	Non Coking Coal -Steam coal	Import quantity may be allowed as per Sl. No. 5 of SION C1150 on net content of Al in export item or as applied, whichever is less.
5	81041100	Magnesium Ingot,7 to 10 kg -INGOT, CONCENTRATION: PURITY 99 PCT MG MIN	1.02 Kgs/Kg content in the export product given in reply or as applied, whichever is less.
6	28046900	SILICON METAL -Metallic Silicon Grade 553/Metallic Silicon Grade 441	

Note: The content of Al, Mg & Si as given in reply dated 30.07.2019(Copy enclosed) may be incorporated in the export product.

RA concerned may take suitable consequential action accordingly.

48	Case No.:91/14/81-ALC2/2018	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00809/AM19/	RLA File :07/24/040/00055/AM19/	Lic.No/Date:0710113373 31.05.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 30.08.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.

The case stands deferred.

49	Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	Deferred

Decision: The Committee considered the case as per agenda. Consultant (TEC-1) informed that the applicant's reply dated 11.06.2019 is deficient due to the following reasons:

1. Quantity of various inputs as shown in license is not matching with quantity of inputs as shown in reply dated 11.06.2019.

Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiency as per advice of Consultant (TEC-1).

The case stands deferred.

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50	Case No.:74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-1) informed that the applicant's reply dated 11.06.2019 is deficient due to the following reasons: 1. Quantity of various inputs as shown in license is not matching with quantity of inputs as shown in reply dated 11.06.2019. Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiency along with original calculation sheet matching with the license. The case stands deferred.			

51	Case No.:154/5/81-ALC2/2018	Party Name: DIAMOND ENGINEERING	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00362/AM19/	RLA File :04/24/040/00056/AM19/	Lic.No/Date:0410164419 14.06.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 02.09.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

52	Case No.:55/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00437/AM19/	RLA File :34/24/040/00090/AM19/	Lic.No/Date:3410044266 19.06.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

53	Case No.:168/5/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00376/AM19/	RLA File :04/24/040/00066/AM19/	Lic.No/Date:0410164441 25.06.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 12.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

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54	Case No.:148/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00356/AM19/	RLA File :05/24/040/00200/AM19/	Lic.No/Date:0510407115 09.07.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity may be allowed as per Sl. No. 1 of SION C1150 on net content of Al in export item or as applied, whichever is less.
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity may be allowed as per Sl. No. 2 (a) of SION C1150 on net content of Al in export item or as applied, whichever is less.
3	28261200	Aluminium Fluoride -HBD/LBD	Import quantity may be allowed as per Sl. No. 3 of SION C1150 on net content of Al in export item or as applied, whichever is less.
4	27011920	Non Coking Coal -Steam coal	Import quantity may be allowed as per Sl. No. 5 of SION C1150 on net content of Al in export item or as applied, whichever is less.
5	81041100	Magnesium Ingot,7 to 10 kg -INGOT, CONCENTRATION: PURITY 99 PCT MG MIN	1.02 Kgs/Kg content in the export product given in reply or as applied, whichever is less.
6	28046900	SILICON METAL -Metallic Silicon Grade 553/Metallic Silicon Grade 441	

Note: The content of Al, Mg & Si as given in reply dated 30.07.2019(Copy enclosed) may be incorporated in the export product.

RA concerned may take suitable consequential action accordingly.

55	Case No.:75/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.06.2019 followed by final reminder on 02.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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56	Case No.:19/8/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by final reminder on 02.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

57	Case No.:11/12/81-ALC2/2018	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00649/AM19/	RLA File :05/23/040/00196/AM19/	Lic.No/Date:0510407406 01.08.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 19.07.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.

The case stands deferred.

58	Case No.:68/12/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00706/AM19/	RLA File :05/24/040/00276/AM19/	Lic.No/Date:0510407433 03.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity may be allowed as per Sl. No. 1 of SION C1150 on net content of Al in export item or as applied, whichever is less.
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity may be allowed as per Sl. No. 2 (a) of SION C1150 on net content of Al in export item or as applied, whichever is less.
3	28261200	Aluminium Fluoride -HBD/LBD	Import quantity may be allowed as per Sl. No. 3 of SION C1150 on net content of Al in export item or as applied, whichever is less.
4	27011920	Non Coking Coal -Steam coal	Import quantity may be allowed as per Sl. No. 5 of SION C1150 on net content of Al in export item or as applied, whichever is less.
5	81041100	Magnesium Ingot,7 to 10 kg -INGOT,	

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		CONCENTRATION: PURITY 99 PCT MG MIN	1.02 Kgs/Kg content in the export product given in reply or as applied, whichever is less.
6	28046900	SILICON METAL -Metallic Silicon Grade 553/Metallic Silicon Grade 441	

Note: The content of Al, Mg & Si as given in reply dated 30.07.2019(Copy enclosed) may be incorporated in the export product.

RA concerned may take suitable consequential action accordingly.

	Case No.:99/8/81-ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	Deferred
59	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 16.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:18/12/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00656/AM19/	RLA File :07/24/040/00120/AM19/	Lic.No/Date:0710113791 30.08.2018	Approved
60	**Decision:**The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 02.08.2019 for examination of the case. However, no comments are being furnished by MeitY. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms **as per General Note-4** on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take suitable consequential action accordingly.			

	Case No.:19/12/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00657/AM19/	RLA File :07/24/040/00121/AM19/	Lic.No/Date:0710113793 30.08.2018	Approved
61	**Decision:**The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 02.08.2019 for examination of the case. However, no comments are being furnished by MeitY. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms **under General Note-4** on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take suitable consequential action accordingly.			

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	Case No.:143/14/81-ALC2/2018	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	Deferred
62	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Specification of import & export items. 2. Calculations of requirement of raw material. The case stands deferred.			

	Case No.:5/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
63	HQ File :01/81/050/00643/AM19/	RLA File :03/94/040/00510/AM19/	Lic.No/Date:0310823617 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 18.07.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

	Case No.: 14/12/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
64	HQ File :01/81/050/00652/AM19/	RLA File :05/23/040/00250/AM19/	Lic.No/Date:0510407744 11.09.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.09.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:6/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00644/AM19/	RLA File :03/94/040/00528/AM19/	Lic.No/Date:0310823797 17.09.2018	Deferred
65	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 30.08.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

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66	Case No.:12/12/81-ALC2/2018	Party Name: GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.07.2019 followed by final reminder on 16.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

67	Case No.:13/12/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00651/AM19/	RLA File :05/23/040/00271/AM19/	Lic.No/Date:0510407878 25.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

68	Case No.:50/12/81-ALC2/2018	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 12.06.2019 followed by a reminder on 22.08.2019. However, comments are awaited. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

69	Case No.:167/14/81-ALC2/2018	Party Name: R.R. PIGMENTS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00885/AM19/	RLA File :13/24/040/00104/AM19/	Lic.No/Date:1310049096 08.10.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to MSME on 04.09.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% Purity	300.000 MT	26070000	Lead Concentrate	600.000 MT

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	Total lead content in the Export product is 299.91 MT			containing Lead content 40-50%	

RA concerned may take suitable consequential action accordingly.

70	Case No.:176/14/81-ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00894/AM19/	RLA File :04/24/040/00163/AM19/	Lic.No/Date:0410164802 22.10.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% Purity Lead Content 99.97%. To account for 10354.890 kgs of Lead within the Export Product.	10358.000 KG	85481020	Lead Scrap as per ISRI Code word "Rains" Lead Content - 58%	Import quantity may be allowed as 18833.000 KG. Wastage should not be more than 6 % on net content basis.

RA concerned may take suitable consequential action accordingly.

71	Case No.:15/12/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00653/AM19/	RLA File :05/23/040/00326/AM19/	Lic.No/Date:0510408183 23.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

72	Case No.:56/12/81-ALC2/2018	Party Name: DEWAN & SONS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00694/AM19/	RLA File :29/24/040/00004/AM19/	Lic.No/Date:2910025374 12.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter

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seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

73	Case No.:10/12/81-ALC2/2018	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00648/AM19/	RLA File :05/23/040/00339/AM19/	Lic.No/Date:0510408399 14.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 30.08.2019 for examination. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.

The case stands deferred.

74	Case No.:62/12/81-ALC2/2018	Party Name: JINDAL FITTINGS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 18.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

75	Case No.:69/12/81-ALC2/2018	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00707/AM19/	RLA File :18/24/040/00004/AM19/	Lic.No/Date:1810004335 03.12.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% purity net lead content in the export product	200.000 MT	85481020	Lead Battery Scrap Lead content 48-52% As per ISRI Code	Allowed wastage of6% on net content of lead as in

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	199.94 MT			RAINS With not more than 2% of Liquid/Electrolyte by weight and are not usable as such because of breakage.	both export & import items

RA concerned may take suitable consequential action accordingly.

76	Case No.:8/13/81-ALC2/2018	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 30.08.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

77	Case No.:40/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00678/AM19/	RLA File :03/94/040/00789/AM19/	Lic.No/Date:0310825812 20.12.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 18.07.2019 as raised by MSME has not yet been received yet despite of final reminder on 16.08.2019. However, the matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for further examination & comments. The Case stands deferred.

78	Case No.:41/12/81-ALC2/2018	Party Name: HEENA METAL PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by final reminder on 18.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

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79	Case No.:7/13/81-ALC2/2018	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00715/AM19/	RLA File :03/95/040/00998/AM19/	Lic.No/Date:0310825943 26.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85469090	Electrical Insulators of any Material Heater Insulator Thickness Range 1 mm to 120 mm Insulating Material	54054.050 Kg	39219099	UTR or UPM Glass Fibre Polyester Sheet Thickness Range 1 mm to 120 mm Size 1255 x 2445 mm 1250 x 2470 mm 914 x 914 mm 914 x 1828 mm Model No 1494 or 230	1.41 Kg content in export product

RA concerned may take suitable consequential action accordingly.

80	Case No.:34/12/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00672/AM19/	RLA File :03/94/040/00819/AM19/	Lic.No/Date:0310825978 27.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by final reminder on 18.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

81	Case No.:6/13/81-ALC2/2018	Party Name: ORICON ENTERPRISES LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00714/AM19/	RLA File :03/95/040/00973/AM19/	Lic.No/Date:0310825990 27.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 30.08.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

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82	Case No.:37/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01123/AM19/	RLA File :04/24/040/00217/AM19/	Lic.No/Date:0410165064 04.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 30.08.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

83	Case No.:38/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01124/AM19/	RLA File :04/24/040/00219/AM19/	Lic.No/Date:0410165078 08.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 18.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to seek from the applicant specific use of import item No. 2 ie. 'Disodium carbonate, dense' alongwith chemical equation(s) and quantity/wastage at each stage. The case stands deferred.			

84	Case No.:242/14/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00960/AM19/	RLA File :31/83/040/00145/AM19/	Lic.No/Date:3110067282 15.01.2019	Deferred
	Decision: The Committee considered the case as per agenda.The representative of applicant was unable to explain about production & manufacturing processes before Norms Committee. Therefore, on the request of the representative, the Committee decided to call again the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

85	Case No.:40/2/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01126/AM19/	RLA File :04/24/040/00227/AM19/	Lic.No/Date:0410165114 21.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 02.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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86	Case No.:289/14/81-ALC2/2018	Party Name: R R KABEL LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 30.08.2019 requested for another date of personal hearing. Therefore, the committee decided to call the applicant for personal hearing in the forthcoming NC meeting.

The case stands deferred.

87	Case No.:77/2/81-ALC2/2019	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Deferred

The Committee considered the case as per agenda.The representative of applicant was unable to explain about production & manufacturing processes before Norms Committee. Therefore, on the request of the representative, the Committee decided to call again the applicant for personal hearing to explain the case in the forthcoming NC meeting.

The case stands deferred.

88	Case No.:78/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01164/AM19/	RLA File :52/24/040/00092/AM19/	Lic.No/Date:5210042988 08.03.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.07.2019 for examination of the case. DPIIT vide U. O. No.: P-47011/199/2019-TSW dated 05.08.2019 informed that the case does not pertains to it. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019 as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire nodules scrap covered by ISRI code words Clove, cobra and	760000.000 Kg	74040012	Copper wire scrap as per ISRI code Druid (AVG. CU CONTENT 40%). THIS LICENCE IS ISSUED WITH 100% BG AS PER PARA 4.13 OF HAND BOOK 15-20.and compliance	1937430 Kg inclusive of 3% wastage after effecting 40%* recovery from scrap

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	Cocoa; Copper Content 99%			as per Para 2.54 of HB 15-20	

2. Average percentage of Copper (Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.

*During the meeting, it was observed that in earlier cases of the same applicant, where average lead content was given as 40% in import item, **the words 'after effecting 50% recovery from scrap'** has been mentioned while recommending the cases by Norms Committee. In those cases 50% may be read as 40%.

RA concerned may take suitable consequential action accordingly.

89	Case No.:80/2/81-ALC2/2019	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/01166/AM19/	RLA File :07/24/040/00286/AM19/	Lic.No/Date:0710114653 13.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 02.09.2019 for examination of the case. However, the comments are awaited. Therefore, the Committee decided to wait for comments.

The case stands deferred.

90	Case No.:15/2/81-ALC2/2019	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00015/AM20/	RLA File :03/95/040/01373/AM19/	Lic.No/Date:0310828245 09.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

91	Case No.:2/3/81-ALC2/2019	Party Name: DYNAMIC CABLES LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00022/AM20/	RLA File :13/24/040/00138/AM19/	Lic.No/Date:1310049259 18.04.2019	Approved

Decision: The Committee considered the case as per agenda. On the basis of written comments given by DPIIT vide U.O. No.: P-47011/93/2019-TSW dated 03.09.2019, the Committee decided to ratify the adhoc norms as under:

(i) Net weight of export items at Sl. No. 1 to 9 may be specified as 680 Kgs, 86080 Kgs, 680 Kgs, 194.208 Kgs, 760.372 Kgs, 155.924 Kgs, 69478.886 Kgs, 200.514 Kgs and 1756.11 Kgs respectively. (Net weight of each export item should not be more that the sum of the net weight of imported inputs and indigenous inputs used for its

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	manufacturing.) (ii) All import items at Sl. No. 1 to 20 may be allowed with nil wastage as applied. Import items at Sl. No. 1, 3, 5, 7, 9, 11, 14, 16, and 19 may be of relevant grade and diameter. Import items at Sl. No. 2, 4, 6, 8, 10, 12, 13, 15, 17, 18 and 20 may be of relevant grade and specification. RA concerned may take suitable consequential action accordingly.

92	Case No.:9/3/81-ALC2/2019	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00029/AM20/	RLA File :03/94/040/00022/AM20/	Lic.No/Date:0310828438 22.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 30.08.2019 for examination of the case. However, the comments are awaited. Therefore, the Committee decided to wait for comments. The case stands deferred.			

93	Case No.:4/5/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00053/AM20/	RLA File :03/95/040/00101/AM20/	Lic.No/Date:0310828823 07.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by MoS vide F. No.: 2(9)/2019-TD dated 04.09.2019 as under: 1. Dimensions of import & export product. 2. Losses at various steps involved in the process along with detailed calculations. The case stands deferred.			

94	Case No.:5/5/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00054/AM20/	RLA File :03/95/040/00104/AM20/	Lic.No/Date:0310828883 09.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 16.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

95	Case No.:6/5/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00055/AM20/	RLA File :03/95/040/00100/AM20/	Lic.No/Date:0310828886 09.05.2019	Deferred

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Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 16.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.

Case No.:14/5/81-ALC2/2019	Party Name: PRECISION METALS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00063/AM20/	RLA File :03/95/040/00138/AM20/	Lic.No/Date:0310829062 16.05.2019	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MoS:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72210090	STAINLESS STEEL WIRE ROD, HRAP (ALLOY STTEL CONT. BY WEIGHT 1.2% OR LESS OF CARBON AND 10.5% OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENTS.)	98039.000 Kg	72210090	STAINLESS STEEL WIRE ROD, HR (ALLOY SYTEEL CONT.BY WEIGHT 1.2% OR LESS OF CARBON AND 10.5% OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENTS.)	1.0025 Kgs/Kg content in the export product

Note: The grade should match in import & export items.

RA concerned may take suitable consequential action accordingly.

Case No.:29/5/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00078/AM20/	RLA File :03/95/040/00073/AM20/	Lic.No/Date:0310829131 20.05.2019	Approved

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Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 16.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72024900	Low Carbon	27000.000	72024900	Low Carbon Ferro	1.01 Kgs/Kg

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	Ferro Chrome Powder	Kg		Chrome Lumps / Chips	content in the export product

Note: The grade should match in import & export items.

RA concerned may take suitable consequential action accordingly.

98	Case No.:23/5/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00072/AM20/	RLA File :09/24/040/00548/AM19/	Lic.No/Date:0910067550 20.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 15.07.2019 for examination of the case. However, the representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

99	Case No.:32/5/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00081/AM20/	RLA File :03/95/040/00119/AM20/	Lic.No/Date:0310829153 21.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 30.08.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

100	Case No.:30/5/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00079/AM20/	RLA File :04/24/040/00035/AM20/	Lic.No/Date:0410165635 23.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.09.2019 given by Consultant (TEC-3):

ITCHS Code	Import Item	Recommended Quantity
74081190	8mm CONTINOUS CAST COPPER ROD	1.01 Kgs/kg content in the export product

RA concerned may take suitable consequential action accordingly.

101	Case No.:46/5/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
	HQ File :01/81/050/00095/AM20/	RLA File :04/24/040/00023/AM20/	Lic.No/Date:0410165668 31.05.2019	Deferred

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. Sl. No. 1, 2 &8 of the Standard Deficiency Format.

The case stands deferred.

Case No.:49/5/81-ALC2/2019	Party Name: MAA PADMAWATI STEELS PVT. LTD.	Meet No/Date:11/81-ALC2/2019 04.09.2019	Status:
HQ File :01/81/050/00098/AM20/	RLA File :05/24/040/00131/AM20/	Lic.No/Date:0510410794 03.06.2019	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on the basis of inputs given by Technical Authorities present in the meeting:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Stainless Steel Handles for Utensils Made from Magentic Stainless Steel Grade:430, having net content of 10000.00 kg of stainless steel	10000.000 KG	72209090	Magnetic Stainless Steel Cold Rolled Strip Grade:430	1.02 Kgs/Kg content in the export product

Note: The grade & thickness should match in import & export items.

RA concerned may take suitable consequential action accordingly.

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OFFLINE CASES

Sl. No.	Party's Name AA No.	HQ/RA File No.	Case History	Decision	Status
R1	KINECO KAMAN COMPOSITES - INDIA PVT. LTD. 1710006354 dated 09.06.2016	01/81/050/00291/AM17/DES.II/17/24/040/00032/AM17/	The case was approved in Meeting No. 09/81 dated 25.07.2017. However, the applicant vide letter dated 11.10.2017 requested to re-fix the ad-hoc norms. The case was referred to MeitY on 27.08.2019. However MeitY's comments are awaited.	The Committee decided to remind Meity.	Deferred
R2	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/00378/AM18/DES-II/ 06/24/040/00015/AM18	The case was rejected in Meeting No. 04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 for examination. Comments are awaited.	The Committee decided to remind DHI.	Deferred
R3	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/DES-I/DES.II/ 1/11/2015:EOU: CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the party, had referred for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in Meeting No. 1/81, dated 10.04.2019andon the advice of Consultant (TEC-3), some information was sought from the applicant vide email dated 25.05.2019 followed by reminder on 12.07.2019. However, reply from applicant is awaited.	The Committee decided to remind the applicant.	Deferred
R4	JAIN METAL ROLLING MILLS 0410163559 dated 27.09.2017	01/81/050/00376/AM18/DES-II/ 04/24/040/00114/AM18/	The case was rejected in Meeting No. 01/81 dated 15.05.2018. However, the applicant vide letter dated 29.11.2018 furnished the reply with a request to fix the ad-hoc norms. As per decision taken in Meeting No. 8/81 dated 24.07.2019, the applicant's reply has been referred to MSME on 24.07.2019 for examination.	The Committee noted that no comments are being furnished by MSME. The matter was deliberated in the meeting and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164362 dated 25.05.2018 in Meeting No. 13 dated 27.02.2019 as under:	Approved

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	LEAD INGOTS 99.97% PURITY / ANTIMONIAL LEAD (LEAD ANTIMONY ALLOY) / CALCIUM LEAD ALLOY (LEAD CALCIUM ALLOY) / LEAD ALLOY INGOT - LEAD CONTENT 90% TO 99%	913.673 MT	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 1450 MT. Wastage should not be more than 6 % on net content basis.

2. Percentage of lead in import item may be specified as 66.56%.
3. As per letter dated 12.8.2019 of the applicant, Export consist of 868.673 MT of refined lead ingots purity more than 99.97% (Lead content 868.41 MT) and 45 MT of Antimonial lead /lead alloy ingots with lead content 98% ((Lead content 44.10 MT) + Antimony 2%.

RA concerned may take suitable consequential action accordingly.

R5	JAIN METAL ROLLING MILLS 0410163563 dated 28.09.2017	01/81/050/00377/AM18/DES-II/ 04/24/040/00115/AM18/	The case was rejected in Meeting No. 01/81 dated 15.05.2018. However, the applicant vide letter dated 29.11.2018 furnished the reply with a request to fix the ad-hoc norms. As per decision taken in Meeting No. 8/81 dated 24.07.2019, the applicant's reply has been referred to MSME on 24.07.2019 for examination.	The Committee noted that no comments are being furnished by MSME. The matter was deliberated in the meeting and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164362 dated 25.05.2018 in Meeting No. 13 dated 27.02.2019 as under:	Approved

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	LEAD INGOTS 99.97% PURITY / ANTIMONIAL LEAD (LEAD ANTIMONY ALLOY) / CALCIUM LEAD ALLOY (LEAD CALCIUM ALLOY) / LEAD ALLOY INGOT - LEAD CONTENT 90% TO 99%	2741.020 MT	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4350 MT. Wastage should not be more than 6 % on net content basis.

2. Percentage of lead in import item may be specified as 66.5167%.
3. As per letter dated 12.8.2019 of the applicant, Export consist of 2509.21 MT of refined lead ingots purity more than 99.97% (Lead content 2508.457 MT) and 231.81 MT of Antimonial lead /lead alloy ingots with lead content 98% ((Lead content 227.174 MT) + Antimony 2%.

RA concerned may take suitable consequential action accordingly.

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R6	JINDAL SAW LIMITED 0510393185 dated 13.02.2015	01/81/050/00009/AM16/DES.II/05/23/040/00509/AM15/	The case was approved in M. No. 10/81 dated 25.08.2015 as per written comments of DPIIT vide U.O. No.: 12/101/2015-TSW/39 dated 08.09.2015. The applicant vide letter dated 29.05.2019 requested to re-fix the ad-hoc norms. The case was considered in M. No. 8/81 dated 24.07.2019 and the Committee was noted that the applicant's representation sent to Consultant (TEC-3) on 15.07.2019 for examination of the case.	The Committee decided to ratify the norms as per written comment given by Consultant (TEC-3) as under:	Approved
		Export Items: 1. The description "Internal coating thickness -525 Microns & internal surface area to be coated -55783 Sq. Mtr" may be added in the description of export item at Sl. No. 1. **Import Item:** 1. The quantity of import item at Sl. No. 10 may be allowed as 51.1 MT and the words "Relevant epoxy powder for internal coating" may be added in the description. RA concerned may take consequential action accordingly.			
R7	JINDAL SAW LIMITED 0510394385 dated 29.05.2015	01/81/050/00163/AM16/DES.II 05/23/040/00053/AM16/	The case was approved in Meeting No. 14/81 dated 20.10.2015 as per written comments of DPIIT vide U.O. No.: 12/115/2015-TSW/72 dated 28.10.2015. However, the applicant vide letter dated 29.05.2019 requested to re-fix the ad-hoc norms. The applicant's representation was referred to Consultant (TEC-3) on 15.07.2019 for examination of the case. However, comments are awaited.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R8	WEATHERFORD DRILLING & PRODUCTION SERVICES (I) PRIVATE LIMITED 3410020553 dated 07.01.2008	01/81/050/00489/AM08/DES-II 34/24/040/00185/AM08/	The case was rejected in Meeting No. 17/81dated 12.11.2013 due to non submission of reply of deficiency letter. However, the applicant vide letter dated 16.05.2017 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 30.01.2018 & 15.07.2019 for examination of the case. However, the comments are awaited.	On the advice of representative of DHI, the Committee decided to call the party for PH.	Deferred
R9	MAHARASHTRA SEAMLESS LIMITED	01/81/162/259/AM 17/DES-II	The applicant via email dated 24.04.2019 has requested to consider their application for fixation of SION for 'Seamless Steel Coated Pipes' and 'Electric Resistance Welded (ERW) Coated Pipe'. As per decision taken in Meeting No. 8/81 dated 24.07.2019, the Committee decided to refer the case to Consultant (TEC-3) for examination.	The Committee directed to refer the case to Consultant (TEC-3) immediately.	Deferred

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R10	DELPHI CONNECTION SYSTEMS INDIA LIMITED 1010056919 dated 11.02.2014	01/81/050/00084/AM15/ 10/24/040/00070/AM14/	The case was approved in M. No.11/81-ALC2/2014 dated 15.10.2014 as per written comments of DHI vide U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014. DHI recommended that components may be allowed on net to net basis as per condition of GN-4 for engineering products. Further, they stated that the raw material in all the above application mainly include plastic, polymer and colouring material therefore Department of Chemical & Petro – Chemical may be consulted for items of raw material nature. The applicant's representation dated 10.05.2019 was referred to Consultant (TEC-1) for examination of the case.	The Committee decided to ratify the norms as per written comment given by Consultant (TEC-1) as under: 1. Quantity of import item at Sl. No. 1 may be allowed with 1.01 Meter/Meter content in the export product **of relevant width**. 2. Quantity of import item at Sl. No. 2 to 10 may be allowed with 1.05 Kgs/Kg content in the export product. RA concerned may take consequential action accordingly.	Approved
R11	DELPHI CONNECTION SYSTEMS INDIA LIMITED 1010057060 dated 21.02.2014	01/81/050/00083/AM15/ 10/24/040/00078/AM14/	The case was approved in M. No.11/81-ALC2/2014 dated 15.10.2014 as per written comments of DHI vide U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014. DHI recommended that components may be allowed on net to net basis as per condition of GN-4 for engineering products. Further, they stated that raw material in all the above application mainly include plastic, polymer and colouring material therefore Deppt. Of Chemical & Petro-chemical may be consulted for items of raw material nature. The applicant's representation dated 10.05.2019 was referred to Consultant (TEC-1) for examination of the case.	The Committee decided to ratify the norms as per written comment given by Consultant (TEC-1) as under: 1. Quantity of import item at Sl. No. 8 to 20 may be allowed with 1.05 Kgs/Kg content in the export product. RA concerned may take consequential action accordingly.	Approved
R12	Kirtanlal Steel Private Limited, Mumbai 0310815526 dated 05.09.2017	01/81/050/00442/AM18/DES-II 03/94/040/00102/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019. However, the comments are awaited.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred

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R13	Kirtanlal Steel Private Limited, Mumbai 0310815527 dated 05.09.2017	01/81/050/00443/AM18/DES-II 03/94/040/00105/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. However, the comments are awaited.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R14	Kirtanlal Steel Private Limited, Mumbai 0310816055 dated 29.09.2017	01/81/050/00501/AM18/DES-II 03/94/040/00529/AM18/	The case was rejected in Meeting No. 05/81dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. However, the comments are awaited.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R15	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810138679 dated 16.09.2016	01/81/050/00362/AM17/DES.II 08/24/040/00177/AM17	The case was ratified in Meeting No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. The Committee considered the case as per the agenda in Meeting No. 9/81 dated 07.08.2019 and noted that a deficiency letter seeking certain information as raised by DPIIT vide letter No. 7/253/2018-TS dated 17.06.2019 was sent to the applicant via email dated 15.07.2019. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred

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R16	KSE ELECTRICALS PVT. LIMITED 0210207536 dated 20.04.2017	01/81/050/00090/AM18/DES.II02/24/040/00011/AM18/	The case was rejected in Meeting No. 19/81dated 05.12.2017 due to non submission of reply of deficiency letter dated 21.07.2017 followed by reminder dated 22.08.2017. However, the applicant vide letter dated 26.2.2018 furnished the reply with a request to fix the ad-hoc norms. The reply was referred to MSME on 18.06.2019 for examination. However, no comments have been received yet.	The Committee decided to remind MSME to expedite the comments.	Deferred
R17	KALPATARU POWER TRANSMISSION LIMITED 0810133891 dated 21.11.2014	01/81/050/00511/AM15/DES.II08/24/040/00321/AM15/	The case was ratified in Meeting No. 15/81 dated 30.12.2014 as per written comments of DIPP vide U.O. No. 12/1692014/TSW/148 dated 10.10.2015. However, the applicant vide letter dated 06.08.2018 requested modification in already fixed ad-hoc norms. The case was last considered in M. No. 9/81 dated 07.08.2019. A deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019. Reply received from the applicant has been sent to Consultant (TEC-3) on 30.8.2019.	Based on the written comments dated 04.09.2019 of Consultant (TEC-3), the Committee decided to delete the reference made to SION C220 in NC decision dated 30.12.2014 as items of import are different. However, items allowed for import and wastages allowed will remain unchanged. RA may take consequential action accordingly.	Approved
R18	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610004891 dated 29.04.2016	01/81/050/00297/AM17/DES.II56/24/040/00004/AM17/	The case was ratified in Meeting No. 21/81 dated 09.01.2018 as per MoS written comments vide UO No. 2(11)/2016-TD dated 31.01.2018. However, the applicant vide letter dated 25.07.2018 requested to re-fix the ad-hoc norms. A copy of representation was sent to MoS for examination of the case on 10.08.2018 followed by a reminder on 25.07.2019. However, no comments have been received yet.	The Committee decided to remind MoS to expedite the comments.	Deferred
R19	MANLY SILICON STEEL PRIVATE LIMITED 0710107472 dated 20.01.2015	01/81/050/00677/AM15/DES.II07/24/040/00376/AM15/	The case was rejected in Meeting No. 13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by a reminder on 12.07.2019. However, no comments have been received yet.	The Committee decided to remind DHI to expedite the comments.	Deferred

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R20	TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR	01/81/061/00002/AM18/DES-II/ 1/43/2008:EOU:CSEZ/403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019. However, no comments have been received yet.	The Committee decided to remind MSME to expedite the comments.	Deferred
R21	BHARAT HEAVY ELECTRICALS LIMITED 1110024364 dated 23.03.2011	01/81/050/00057/AM12/DES-II/ 11/24/040/00065/AM11/	The case was approved in Meeting No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. The case was last considered in Meeting No. 4/81dated 03.10.2018 and deferred.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R22	UNITED DRILLING TOOLS LIMITED	01/81/171/00012/AM20/DES-II KASEZ/IA/001/ 2011-12/21	KASEZ vide letter No.KASEZ/IA/001/2011-12/21 dated 29.03.2019/01.04.2019 forwarded the request letter dated 04.02.2019 of the applicant through EEPC for fixation of wastage/scrap percentage for manufacturing of casing pipes with connector. The case was referred to Consultant (TEC-3) on 30.07.2019 for examination.	On the basis of written comments dated 30.08.2019 given by Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under: (i) Wastage of 30% is allowed on for export items No. 1 and 2. (ii) Wastage of 32% is allowed on for export items No. 3, 4 and 6. (iii) Wastage of 31% is allowed on for export items No. 5, 7 and 8. DC concerned may take consequential action accordingly.	Approved
R23	KUN AEROSPACE PRIVATE LIMITED	01/81/171/00013/AM20/DES-II A/2011/012/EOU-TN	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018 forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. The case was referred to MSME on 02.08.2019 for examination. However, no comments have been received yet.	The Committee decided to remind MSME to expedite the comments.	Deferred

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R24	POOJAWESTERN METALIKS LIMITED, 100% EOU	01/81/171/00014/AM 20/DES-II KASEZ/100%EOU/II/13/2002-03/Vol.I/	KASEZ vide letter no. KASEZ/100%EOU/II/13/2002-03/Vol.I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter no. KASEZ/100%EOU/II/13/2002-03/Vol.I/-1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms of SION as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. The case was referred to MSME on 02.08.2019 for examination. However, no comments have been received yet.	The Committee decided to remind MSME to expedite the comments.	Deferred
R25	BHARAT HEAVY ELECTRICALS LIMITED 1110028309 dated 11.12.2017	01/81/050/00095/AM19/ 11/24/040/00005/AM18/	The case was approved in Meeting No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of DHI vide U.O. No.: DES-2/BHEL/CTrR-1-2018-HEI dated 01.01.2019. The applicant vide letter dated 03.08.2019 has stated that import item no. 17 is also covered under GN4 but it is not appearing in the ratification letter. Therefore, they have requested to ratify the norms for import item no. 17 under GN4..	The Committee decided to remind DHI to expedite the comments.	Deferred
R26	MERGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU	01/81/171/00001/AM19/ KASEZ/100%EOU/II/77/2004-05/VOL.I/6026	KASEZ vide letter KASEZ/100%EOU/II/77/2004-05/VOL.I/6026 dated 28.08.2018 forwarded a copy of letter along with application of MergenImpex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches.	The Committee decided to refer the case to Consultant (TEC-3).	Deferred
R27	COMET EXPORTS 2910018933 dated 29.10.2012	01/81/050/00376/AM13/ 29/24/040/00006/AM13/	The case was rejected by NC in its Meeting No. 18/81 dated 19.11.2013 due to non-submission of reply to MSME D/L despite reminders. The applicant vide letter dated 01.02.2016 stated that the licence was issued for import of Polupropylenenon woven floor coverings which is based on net to net and requested to reopen. The case was referred to DPIIT. The case	The Committee decided to remind DPIIT to expedite the comments.	Deferred

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			was again rejected in meeting no. 4/81-Pt.II dated 03.10.2018 due to non submission of reply of deficiency letter. The applicant videdated 10.10.2018 again requested to ratify the case. The applicant's reply was forwarded to DPIIT on 05.08.2019. However, no comments have been received yet.		
R28	BEDMUTHA INDUSTRIES LTD. 0310822714 dated 30.07.2018	01/81/050/00208/AM19/ 03/94/040/00219/AM19/	The case was ratified in its Meeting No. 6/81-ALC2/2018 dated 01.11.2018 as per recommendation of However, the applicant vide letters dated 20.12.2018 followed by remindersdated 14.02.2019 and 23.02.2019 has stated that 1.0506 wastage is already prescribed by SION where as ALC has fixed 2% wastage which is much below actual wastage and actual requirement and requested to enhance the norms.	The Committee decided to refer the case to Consultant (TEC-3).	Deferred
R29	LEIGHTON WELSPUN CONTRACTORSPRIVATE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/AM15/DES.II 03/95/040/00752/AM14/	The case was rejected in Meeting No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014 followed by reminders. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019.	The Committee decided to remind DHI to expedite the comments.	Deferred
R30	INDO COOL COMPOSITES PRIVATE LIMITED 0410160874 dated 05.08.2015	01/81/050/00464/AM16/DES-II/ 04/24/040/00114/AM16/	The case was rejected in Meeting No. 18/81dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The was referred to Consultant (TEC-1) on 07.08.2019 for examination of the case and decided to wait for the comments.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding	Deferred

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				consumption of various raw material & consumable for last two year duly certified by GST authorities.	
R31	PUNJAB STAINLESS STEEL INDUSTRIES 0510400631 dated 06.12.2016	01/81/050/00470/AM17/DES-II/ 05/24/040/00441/AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 25.07.2017 furnished the reply with a request to fix the ad-hoc norms. The case was referred to DPIIT for examination of the case on 06.11.2017 for examination and submission of comments followed by a reminder on 12.07.2019 and decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R32	R.R. KABEL LIMITED 0310801720 dated 12.01.2016	01/81/050/00095/AM17/DES.II/ 03/95/040/00709/AM16/	The case was ratified in Meeting No. 09/81 dated 26.07.2016 as per the written comments of the DIPP vide U.O. No. 12/61/2016-TSW/49 dated 26.07.2016. However, the applicant vide letter dated 26.09.2017 requested to re-fix the ad-hoc norms. A copy of representation was sent to DPIIT for examination on 10.04.2018 followed by a reminder on 12.07.2019.	The Committee noted that the party has been given PH in some online cases. Hence, the Committee decided to club the case with other cases and call the applicant on PH.	Deferred
R33	JINDAL SAW LIMITED 0510397868 dated 09.03.2016	01/81/050/00051/AM17/DES-II 05/23/040/00508/AM16/	The case was ratified in Meeting No. 14/81 dated 04.10.2016AA as per DIPP comments vide U. O. No. 12/83/2016-TSW/75 dated 04/10/2016. However, the applicant vide letter dated 20.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R34	JINDAL SAW LIMITED 0510395537 dated 04.09.2015	01/81/050/00341/AM16/ 05/23/040/00229/AM16/	The case was ratified in Meeting No. 14/81 dated 04.10.2016 as per DIPP comments vide U. O. No. 12/90/2016-TSW/34dated 02.11.2016. However, the applicant vide letter dated 15.02.2019 & 17.05.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 19.08.2019 for examination.	The Committee decided to ratify the norms as per written comments dated 28.08.2019 given by Consultant (TEC-3). **(Copy attached)** RA concerned may take consequential action accordingly.	Approved

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R35	JINDAL SAW LIMITED 0510399602 dated 01.09.2016	01/81/050/0037 0/AM17/ 05/23/040/0023 5/AM17/	The case was ratified in Meeting No. 04/81 dated 16.05.2017 as per DIPP comments vide U. O. No.12/38/2017-TSW/59. However, the applicant vide letter dated 20.02.2019 &03.06.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R36	JINDAL SAW LIMITED 0510384566 dated 22.04.2014	01/81/050/0027 6/AM15/ 05/23/040/0055 7/AM14/	The case was ratified in Meeting No. 01/81 dated 17.04.2015 as per written comments of DIPP vide U.O. No.12/9/2015-TSW/53 dated 18.02.2015. However, the applicant vide letter dated 18.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. However, no comments have been received yet.	The Committee decided to ratify the norms as per written comments dated 28.08.2019 given by Consultant (TEC-3). **(Copy attached)** RA concerned may take consequential action accordingly.	Approved
R37	JINDAL SAW LIMITED 0510399000 dated06.07.20 16	01/81/050/0019 3/AM17/ 05/23/040/0015 7/AM17/	The case was ratified in Meeting No. 25/81 dated 07.03.2017as per DIPP U. O. No. 12/15/2017-TSW/59 dated 07/03/2017. However, the applicant vide letter dated 22.04.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred
R38	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/0046 3/AM16/ 05/23/040/0020 7/AM16/	The case was ratified in Meeting No. 12/81 dated 06.09.2016as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. However, no comments have been received yet.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Thickness of each layer of coating with corresponding surface area separately for LSAW & Seamless pipes.	Deferred
R39	APOLLO METALEX PRIVATE LIMITED 0510400548 dated 30.11.2016	01/81/050/0044 1/AM17/ 05/23/040/0041 5/AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 12.03.2019 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 02.08.2019 for examination of the case. However, no	The Committee decided to remind Consultant (TEC-3) to expedite the comments.	Deferred

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			comments have been received yet.		
R40	TATA INTERNATIONAL LIMITED 0210207968 dated 10.11.2017	01/81/050/00533/AM18/ 02/24/040/00125/AM18/	The case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to TEC-3 on 23.07.2019. TEC-3 on 29.07.2019 offered comments in respect of EP2 and Import 2 and advised to consult MoS for EP1 & Import1. Accordingly, representation was sent to MoS on 02.08.2019 for examination. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the word 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to.	The committee decided to wait for reply from the applicant.	Deferred
R41	TATA INTERNATIONAL LIMITED 0210207888 dated 16.10.2017	01/81/050/00386/AM18/ 02/24/040/00105/AM18/	The case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019	The committee decided to wait for reply from the applicant.	Deferred

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			and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to.		
R42	WILLIAMS CONTROLS INDIA PRIVATE LIMITED 3110061138 dated 22.11.2013	01/81/050/00420/AM14/DES.II/31/82/040/00186/AM14//	The case was ratified in Meeting No. 23/81 dated 23.02.2016 as per written comments of DeitY vide U.O. No. W-27/15/2014 dated 09.11.2015. However, the applicant vide letter dated 07.04.2016 requested to re-fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to MeitY for examination of the case on 22.06.2016 followed by a reminder to MeitY on 24.10.2016. However, no comments have been received yet.	The Committee decided to remind again MeitY for the expediting the comments.	Deferred
R43	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED 3210073315 dated20.02.2014.	01/81/050/00095/AM15/32/21/040/00192/AM14/	The case was rejected in Meeting No. 11/81 dated 15.10.2014 due to non submission of reply of deficiency letter dated 04.08.2014. However, the applicant vide letter dated 22.04.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was referred to DHI on 07.08.2019 for examination of the case. However, no comments have been received yet.	On the advice of representative of DHI, the Committee decided to approve the ad-hoc norms as under: (i) Import items mentioned in numbers are allowed as per GN4. (ii) Import items mentioned in Foot/Meter are allowed Net to Net with accountability. RA concerned may take consequential action accordingly.	Approved
R44	SAHNEY KIRKWOOD PVT. LIMITED 0310805311 dated08.06.2016	01/81/050/00233/AM17/03/95/040/00179/AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. The	The Committee decided to remind again DPIIT for the expediting the comments.	Deferred

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			Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. However, no comments have been received yet.		
R45	SAHNEY KIRKWOOD PVT. LIMITED 0310805314 Dated 08.06.2016	01/81/050/00234/AM17/ 03/95/040/00183/AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments.	The Committee decided to seek from the applicant to furnish information as per written comments given by DPIIT vide U. O. No.: P-47014/13/2019-TSW dated 29.08.2019. **(Copy enclosed)**	Deferred
R46	NEO POWER ELECTRONICS & PROJECTS PVT. LTD. 0310819845 dated 15.03.2018	01/81/050/00012/AM19/ 03/95/040/01069/AM18	The case was ratified in Meeting No. 15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes.	The Committee decided to seek from the applicant justification for such changes.	Deferred
R47	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510256336 dated 14.01.2010	01/81/50/0566/ AM10/DES-II 05/23/50/0519/ AM10	The case was ratified in its meeting no. 40/81 dated 20.12.2011 as per written comments of DIPP vide U.O. dated 28.12.2011. The company vide letter dated 20.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms.	The Committee decided torefer the case to DPIIT for examination.	Deferred

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R48	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510277227 dated 18.11.2010	01/81/050/00347/AM11/DES-II 05/23/040/00205/AM11	The case was ratified in its meeting no. 38/81 dated 07.12.2011 (actually held on 19.12.2011) as per written comments of DIPP vide U.O. dated 19.12.2011. The company vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015.	The Committee decided torefer the case to DPIIT for examination.	Deferred
R49	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510261567 dated 31.03.2010	01/81/050/00213/AM11/ 05/23/040/00230/AM10/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015.	The Committee decided torefer the case to DPIIT for examination.	Deferred
R50	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510269360 dated 29.07.2010	01/81/050/00389/AM11/ 05/23/040/00114/AM11/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R51	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510284584 dated 24.02.2011	01/81/050/00562/AM11/ 05/23/040/00336/AM11/	The case was ratified in its meeting no. 19/81 dated 18.12.2012 as per written comments of DIPP vide U.O. dated 11.01.2013. The applicant vide letter dated 16.10.2017 requested for modification of fixed norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R52	EKANGA FOIL 0810142706 dated 31.05.2018	01/81/050/00247/AM19/ 08/24/040/00061/AM19/	The case was ratified in its meeting no. 7/81-ALC2/2018 dated 29.11.2018 as per written comments of DIPP vide U.O. No.: 7/329/2018-TS dated 29.11.2018 allowing 5% wastage on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019.	The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. S.No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of	Deferred

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				Aluminium foil.	
R53	EKANGA FOIL 810142707 dated 31.05.2018	01/81/050/00248/AM19/ 08/24/040/00068/AM19/	The case was ratified in its meeting no. 7/81-ALC2/2018 dated 29.11.2018 as per written comments of DIPP vide their U.O. No.: 7/329/2018-TS dated 29.11.2018 allowing 5% wastage on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019.	The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. S.No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	Deferred
R54	EKANGA FOIL 0810141940 dated 07.02.2018	01/81/050/00112/AM19/ 08/24/040/00316/AM18/	The case was ratified in its meeting no. 3/81-ALC2/2018 dated 14.08.2018 allowing the wastage of 10% on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019.	The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. S.No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	Deferred
R55	EKANGA FOIL 0810141124 Dated 10.10.2017	01/81/050/00450/AM18/ 08/24/040/00200/AM18/	The case was ratified in its meeting no. 3/81-ALC2/2018 dated 14.08.2018 as allowing the wastage of 10% on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019.	The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. S.No. 11(a) of SDF for each type/shape of	Deferred

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				products. 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	
R56	GLOBAL OVERSEAS 0510324256 dated 09.05.2012	01/81/050/00144/AM13/ 05/23/040/00029/AM13/	The case was considered in Meeting No. 17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in Meeting No. 05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of Advance Authorization. RA, CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of S.S. Content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of	The Committee decided to refer the matter to DPIIT for examination and call the applicant on PH.	Deferred

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			exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was last considered by NC in its meeting no. 4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case. The RA, CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, the deficiency letter was issued on 30.05.2014 followed by reminder dated 7.1.2016 for clarification, but firm has not submitted any reply in this regard.		
R57	MODISON METALS LTD.	01/81/050/00463/AM18/ 03/95/040/00447/AM18/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 allowing the quantity of import item as 500Kg. The applicant vide letter dated 23.10.2018 stated that the Import item allowed by NC as 500 Kgs. instead of 5000 Kgs. and requested to correct the quantity as per advance authorization. The applicant vide letter dated 09.02.2019 has reiterated the same issue.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R58	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/00307/AM13/ 05/23/040/00250/AM13/	The case was considered in meeting no. 18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue.	The Committee decided to refer the matter to DPIIT for examination and call the applicant on PH.	Deferred

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R59	POLYCAB WIRES PVT.LTD. 0310818745 dated 29.01.2018	01/81/050/00020/AM19/ 03/95/040/00856/AM18/	The case was ratified in meeting no. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018. The NC decision was conveyed on 24.10.2018. The applicant vide letter dated 12.12.2018 has requested to change the ratified norms in respect of Import item No.6 i.e. Copper Tape as 1.01 Kgs./Kg. instead of 1.02 Kgs./Kg.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R60	FCI OEN CONNECTORS LIMITED 1010059344 dated 17.12.2015	01/81/050/00530/AM16/ 10/24/040/00083/AM16/	The case was ratified in meeting No. 5/81 dated 10.10.2018. Committee considered the agenda and decided to ratify the norms for the above AA as per MeitY UO No. 17(15)/2016-IPHW dated 24.09.2018 (Copy enclosed). The party vide letter dated 11.02.2019 has requested for revision in Norms.	The Committee noted that a study group has been constituted to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Therefore, the Committee decided to defer the case till the report of the study group.	Deferred
R61	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 dated 08.08.2016	01/81/050/00251/AM17/ 56/24/040/00027/AM17/	The case was ratified in meeting No. 9/81 Dated:- 25.07.2017 as per MOS UO No. 2(10)/2016-TD dated 05.07.2017. The applicant vide letter dated 26.11.2018 requested for revision of ratified norms on the basis of a change in some shipment made under the said advance licence and on the basis of actual export made by them.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Withdrawn
R62	GEEKAY WIRES LIMITED 0910066494 dated 20.07.2018	01/81/050/01024/AM19 09/24/040/00166/AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). The party vide letter dated 23.04.2019 has requested for revision in Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R63	SVAM PACKAGING INDUSTRIES PVT. LTD. 0510407882 dated 25.09.2018	01/81/050/00518/AM19/ 05/24/040/00353/AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1). The party vide letter dated 10.04.2019 has requested for revision in Norms.	The Committee decided to refer the matter to Consultant (TEC-1) for examination.	Deferred

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R64	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510408100 Dated 15.10.2018	01/81/050/00520/AM19/ 05/24/040/00400/AM19	The case was ratified in meeting No. 10/81 dated16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The party vide letter dated 12.04.2019 has requested for revision of Input-Output Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R65	KEI INDUSTRIES LIMITED 0510407040 dated 03.07.2018	01/81/050/00201/AM19/ 05/23/040/00096/AM19	The case was ratified in meeting No. 13/81 dated 27.02.2019 as per written comments given by Consultant (TEC-3). Now, the applicant vide letter dated 24.05.2019 has requested for revision of ratified norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R66	FORMING INDIA PRIVATE LIMITED 3110066955 Dated: 05.01.2018	01/81/050/00117/AM19/ 31/83/040/00121/AM18/	The case was rejected in Meeting No. 3/81 dated 14.08.2018 with the observation that no specific input item. The party vide letter dated 29.11.2018 has requested for ratification of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R67	RAJHANS METALS PVT. LIMITED 2410042167 dated 31.03.2017	01/81/050/00268/AM18/ 24/24/040/00036/AM17/	The case was ratified in meeting No. 3/81 dated 14.08.2018. However,the party vide letter dated 18.12.2018 requested for revision of Norms fixed.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R68	WELSPUN CORP LIMITED 3410044442 Dated 27.08.2018	01/81/050/00606/AM19 34/24/040/00180/AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). However, the party vide letter dated 20.08.2019 has requested for ratification of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R69	KAMALA METACHEM 0210207773 dated 31.07.2017	01/81/050/00322/AM18/ 02/24/040/00075/AM18/	The case was ratified in meeting No. 23/81 dated 06.03.2018 allowing 2% wastage. However, the party vide letter dated 20.08.2019 has requested for ratification of Norms.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R70	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310819800 dated 14.03.2018	01/81/050/00006/AM19/ 03/94/040/01033/AM18/	The case was ratified in meeting No. 4/81-ALC2/2018 dated 27.08.2018. However, the party vide letter dated 29.11.2018 has requested for revision of ratified norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R71	PARAM INDUSTRIES 0310813563 dated 25.05.2017	01/81/050/00245/AM18/ 03/95/040/00155/AM18/	The case was ratified in meeting No. 15/81 dated 27.03.2019 on the recommendation of representative of MSME. However, the party vide letter dated 09.05.2019 has requested for	The Committee decided to refer the matter to MSME for examination.	Deferred

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			modification of Norms.		
R72	RAJHANS METALS PVT. LIMITED 2410042476 dated 01.08.2018	01/81/050/00571/AM19/ 24/24/040/00014/AM19/	The case was ratified in meeting No. 10/81 dated16.01.2019 as per recommendation of representative of MSME.However, the party vide letter dated 28.03.2019 has requested for revision of fixed Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R73	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated 11.10.2018	01/81/050/00546/AM19/ 03/94/040/00621/AM19/	The case was rejected in Meeting No. 6/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019 followed by final reminder on 25.05.2019. However, the party vide letter dated 12.07.2019 has requested for ratification of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R74	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/00098/AM19/ 31/83/040/00026/AM19/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. the applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in Meeting No. 2/81/ALC2/2015 dated 05.05.2015.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R75	TD Power Systems Limited 0710110533 dated 19.10.2016	01/81/050/00184/AM19/DES-II 07/24/040/00235/AM17	The case was ratified in Meeting No. 3/81 dated 14.08.2018 allowing the inputs in number as per GN-4 of the Engineering Product and remaining items in Sq.Foot, Foot, meter, Lbs (Pound), Litre as 2% of the FoB value with accountability. The applicant vide letter dated 30.10.2018 stated that norms fixed to the extent of 2% of the FoB value does not accommodate the quantity required for manufacturing of the export products of 45 numbers of 5 GTA 52 AI Alternator. Therefore, they requested to re-fix the noms of this AA on repeat with AA No. 0710108076 dated 17.04.2015. The applicant's request was considered in meeting no.5/81 dated 12.06.2019 and decided to revise the ad-hoc norms in r/o import item at Sl. No. 105 with 2% wastage on the recommendation of representative of DHI. The other decisions of Meeting No. 03/81 dated 14.08.2018 will remain unchanged.	The Committee decided to refer the matter to DHI for examination.	Deferred

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			However, the party vide letter dated 23.07.2019 and 31.07.2019 has again requested for revision.		
R76	Man Industries (India) Ltd. 0310823931 Dated 24.06.2018	01/81/050/0055 0/AM19/ 03/95/040/0056 1/AM19/	The case was ratified in Meeting No. 4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the party vide letter dated 01.07.2019 and 31.07.2019 has requested for revision in already fixed Norms.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R77	BILCARE LIMITED 3110066973 dated 08.02.2018	HQ File No: 01/81/050/0003 5/AM19, RLA File No: 31/83/040/0014 7/AM18	The case was ratified in Meeting No. 2/81 dated 29.05.2018 as per comments of DIPP. However, the party vide letter dated 31.10.2018 has requested for revision of fixed Norms.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R78	TBEA ENERGY (INDIA) PRIVATE LIMITED 3410041397 dated 23.07.2015	01/81/050/0048 6/AM16/ 34/24/040/0012 3/AM16/	The case was rejected in Meeting No. 22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the party vide mail dated 02.07.2019 has requested for revision of fixed Norms.	The Committee noted that the applicant has deposited composition fee of Rs.5000/- vide Ecom reference no. AADCT520F0005935879 dated 23.01.2019. Hence, the Committee decided to refer the case to DHI for examination.	Deferred
R79	PEARL INSULATIONS PVT. LIMITED 0710092468 Dated 13.12.2012	01/81/050/0047 5/AM13/ 07/24/040/0037 5/AM13/	The case was rejected in Meeting No. 24/81 dated 13.02.2014 due to non-submission of reply of deficiency letter despite several reminders. However, the party vide letter dated 13.11.2018 has requested for ratification of Norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Defer

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R80	P.M. ELECTRO AUTO PVT. LTD 0310821232 Dated 25.05.2018	01/81/050/0029 6/AM19/ 03/95/040/0013 8/AM19/	The case was rejected in Meeting No. 2/81 dated 01.05.2019 due to non-submission of reply of deficiency letter dated 19.12.2018 followed by a reminder on 29.03.2019. However, the party vide letter rece3ived on 26.6.2019 submitted the reply to deficiency letter and requested for ratification of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R81	Wieland Metals India Private Ltd 0710112879 Dated 26.02.2018	01/81/050/0035 9/AM19/ 07/24/040/0032 4/AM18/	The case was ratified in Meeting No. 6/81 dated 01.11.2018 as per recommendation of the MoS representative allowing quantity of import item as 1.015kg/kg content in the export product. However, the party vide letter dated 28.05.2019 followed by letter dated 11.07.2019 has requested for review of Norms.	The Committee decided to refer the matter to MoS for examination.	Deferred
R82	Wieland Metals India Private Ltd 0710112301 Dated 24.10.2017	01/81/050/0087 8/AM19/ 07/24/040/0020 3/AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R83	Wieland Metals India Private Ltd 0710111712 Dated 06.06.2017	01/81/050/0077 2/AM19/ 07/24/040/0007 1/AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R84	Wieland Metals India Private Ltd 0710110935 Dated 09.01.2017	01/81/050/0106 4/AM19/ 07/24/040/0032 3/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R85	Wieland Metals India Private Ltd 0710111245 Dated 07.03.2017	01/81/050/0107 4/AM19/ 07/24/040/0039 1/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R86	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/0087 6/AM19/ 07/24/040/0019 7/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred

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R87	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/00734/AM19/ 07/24/040/00048/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee decided to refer the matter to MSME for examination.	Deferred
R88	POWER GEAR LIMITED 0710027717 dated 01.03.2004	01/81/050/01041/AM04/ 07/24/040/00676/AM04/	The case was ratified in Meeting No. 26/81 dated 25.09.2007. However, the party vide letter dated 08.01.2019 has requested for review of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R89	Delton Cables LTD. 0510337606 Dated: 23.10.2012	01/81/050/00423/AM13/ 05/23/040/00278/AM13/	The case was inadvertently written ratified in Meeting No. 12/81 dated 27.08.2013 whereas DPIIT vide U.O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC Meeting No. 5/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the party vide letter dated 09.08.2016 has requested for ratification of Norms.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R90	PHOENIX FOILS PVT. LTD. 0310817030 dated 14.11.2017	01/81/050/00469/AM18/ 03/95/040/00635/AM18/	The case was rejected in Meeting No. 7/81-ALC2/2018 dated 29.11.2018 due to non-submission of reply to MoS deficiency letter sent to the firm on 18.10.2018. The applicant's reply dated 23.01.2019 was considered in meeting no. 6/81 dated 26.06.2019 and noted that the applicant is not clear about specification of import & export till the completion of export obligation. However, the party vide letter dated 12.08.2019 has requested	The Committee decided to refer the matter to MoS for examination.	Deferred

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			for review of Norms.		
R91	BHANDARI FOILS & TUBES LIMITED 0310613860 Dated 03.02.2011	01/81/050/00005/AM12/ 03/94/040/00961/AM11/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non-submission of reply after several reminders. However, the party vide letter dated 15.04.2019 has requested for ratification of Norms.	The Committee decided to refer the matter to MoS for examination.	Deferred
R92	POSCO MAHARASHTRA STEEL PVT. LTD 0310801177 Dated 17.12.2015	01/81/050/00510/AM16/ 03/95/040/00692/AM16/	The case was ratified in Meeting No. 2/81 dated 19.04.2016 as per the written comments of the MoS vide their U.O. No.3/(12)/2014–TW dated 08/03/2016. However, the party vide letter dated 22.12.2016 has requested for amendment in the export item description (sr no. 1) of AA no. 0310801177 Dt. 17.12.2015.	The Committee decided to refer the matter to MoS for examination.	Deferred
R93	COSMOS ENGITECH PVT. LTD. 3410042906 Dated 02.02.2017	01/81/050/00607/AM17/ 34/24/040/00317/AM17/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non submission of reply of deficiency letter dated 08.08.2017 followed by reminder dated 20.10.2017. However, the party vide letter dated 22.12.2016 has requested for ratification of Norms.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R94	BILCARE LIMITED 3110067094 Dated 25.06.2018	01/81/050/00236/AM19/ 31/83/040/00024/AM19/	The case was ratified in Meeting No. 8/81 dated 19.12.2018 per recommendation of Consultant (TEC-3). However, the party vide letter dated 19.06.2019 requested for revision of wastage from 1% to 5%.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R95	KEI INDUSTRIES LIMITED 0510408716 dated 30.11.2018	01/81/050/00914/AM19/ 05/23/040/00365/AM19/	The case was ratified in meeting No. 14/81-ALC2/2018 dated 13.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 24.05.2019 has requested to review the decision and allow import item no.4 "Antimony Trioxide" as applied.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred

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R96	VOITH HYDRO PRIVATE LIMITED 0510398416 dated 06.05.2016	01/81/050/00325/AM17/ 05/24/040/00051/AM17/	The case was ratified in Meeting No.20/81-ALC2/2016 dated 27.12.2016 as per DHI comments vide UO No.3(85)/16 TSW(B) dated 14.12.2016. However, the applicant vide letter dated 27.08.2019 has stated that the goods were exported on 04.10.2016 before fixation of norms on 27.12.2016. Therefore, they have requested to amend the description of exports from Stator Core Lamination for 2X28.3 MW Hydro Generator to Stator Core Lamination i.e. as per descriptions mentioned in advance authorization.	The Committee decided to refer the matter to DHI for examination.	Deferred
R97	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in Meeting No.3/81-ALC2/2018 dated 14.08.2018. However, the applicant vide letter dated 18.06.2019 has stated that the norms was ratified as per SION C-397 but the export item is different. They had applied wastage 34% on import and 51.51% on export. They had, therefore, requested to review the decision and requested for personal hearing.	The Committee decided to refer the matter to DPIIT for examination.	Deferred
R98	A-1 FENCE PRODUCTS CO.PVT.LTD. 0310820125 dated 27.03.2018	01/81/050/00212/AM19/ 03/94/040/01075/AM18/	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 and 0310800027 dated 04.11.2015 ratified in Meeting Nos.37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue.	The Committee decided to refer the matter to MSME for examination.	Deferred

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R99	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970 dated 15.05.2018	01/81/050/00215/AM19, 03/94/040/00116/AM19	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos.17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No.0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue.	The Committee decided to refer the matter to MSME for examination.	Deferred
R100	KEI INDUSTRIES LIMITED 0510407042 dated 03.07.2018	01/81/050/00200/AM19/ 05/23/040/00067/AM19/	The case was ratified in meeting No. 13/81-ALC2/2018 dated 27.02.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 24.05.2019 has requested to review the decision and allow import item no.4 "Antimony Trioxide" as applied.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R101	CROMPTON GREAVES LIMITED 0310789692 Dated: 26.09.2014	01/81/050/00505/AM15/ 03/94/040/00268/AM15/	The case was rejected in Meeting No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. However, the applicant vide letter dated 02.01.2016 had furnished reply and requested to fix the norms. The subject AA was ratified in Meeting No. 20/81 dated 19.12.2017 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export.	The Committee decided to refer the matter to DHI for examination.	Deferred

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SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

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4/9/19

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4/9/19

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710112320 DT. 27.10.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P2 - 78.0 No

Net weight not less than 4,80,212.91 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	51,52,54,56 to 68	Components, allowed as per G.N.4
2.	53	64.70 Sq.Meter
3.	69 to 71	Consumables Qty as applied for Value altogether restricted to 1.8 % of FOB Value
4.	Rest of the items	As applied for

30/08/19

SHAISH KUMAR

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transforming elements

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4/9/19

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To

The Director General of Foreign Trade

Udyog Bhawan

New Delhi

30.07.2019

01/81/050/00187/AM19

Sub: Fixation of norms in respect of AA No. 0510405429 dated 23.01.2018 issued to VEDANTA LIMITED; File No. 01/81/050/00187/AM19

NC-II

Dear Sir,

With reference to the minutes of Norms committee meeting (NC-2) held on 01.05.2019, under Case No. 110/3 /81-ALC-2/2018, please find enclosed herewith -

1. Composition of export item.

2. With regard to calculation and justification, we hereby request you to kindly grant us the wastage for the alloying metals as per SION viz. C-3.

We shall account for the net weight of these alloying metals in the export shipping bills as per calculation / composition given in the excel sheet.

Please find the above in order and ratify the norms at the earliest in respect of above Advance Authorization.

Thanking you

Yours faithfully

For Vedanta Limited

Authorized Signatory

ASO (DM)
- DL Response
- To concern file
- forward to TA.

5/8

Vedanta Limited (Formerly known as Sesa Sterlite Ltd.)
Aluminum & Power
Vill-Bhurkamunda, P.O-Kalimandir, Dist-Jharsuguda (Odisha)-768202
T +91 664 566 6000 F +91-664-566 6427 | Website: www.vedantalimited.com

Registered Office: Vedanta Limited 1st Floor, 'C' wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai 400093, Maharashtra, India.
CIN: L13209MH1965PLC291394

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4/9/19

Sr No	shipping Bill no	Date	Chromium Qty. (MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Iron Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Silicon Qty. (MT)	Titanium Qty. (MT)	Vanadium Qty. (MT)	Zinc Qty. (MT)	Aluminum Qty. (MT)
1	**4322135**	19.04.18	0.0021872640	0.00226458	0.00771183	0.33763350	0.97988610	0.05958240	0.84705050	0.02507108	0.02375559	0.00580348	196.31705368
2	**4506784**	27.04.18	0.0010442180	0.00067035	0.00837970	0.17094180	0.49580840	0.03016620	0.42542060	0.01307202	0.01273688	0.00301662	99.39274321
3	**4506785**	27.04.18	0.0027020370	0.00245829	0.00794833	0.35201650	0.97968810	0.05961120	0.85403630	0.02462368	0.02472099	0.00596112	196.39023345
4	**4507307**	27.04.18	0.0034819810	0.00484598	0.03546234	0.52161280	1.49333060	0.09118980	1.29828580	0.03994427	0.03945714	0.00911898	300.42927031
5	**4507321**	27.04.18	0.0011276850	0.00104596	0.00220088	0.17781710	0.54007330	0.03038280	0.44055090	0.01254255	0.01238686	0.00303828	100.05483369
6	**4508397**	27.04.18	0.0006582420	0.00180134	0.00601736	0.09114120	0.27342360	0.01519020	0.22376360	0.00771184	0.00607608	0.00151902	50.00669752
7	**4510396**	27.04.18	0.0006780980	0.00087697	0.00586370	0.08998730	0.27021520	0.01529520	0.22076180	0.00695937	0.00611808	0.00152952	50.36571476
8	**4628600**	03.05.18	0.0026671900	0.00798375	0.03683469	0.32655960	0.99567170	0.06190710	0.90874410	0.02579483	0.00000000	0.00619071	203.98464633
9	**4731535**	08.05.18	0.0021402050	0.00218500	0.07451795	0.30076120	0.83094200	0.05087400	0.72919460	0.02339024	0.02204540	0.00508740	167.53886201
10	**4731595**	08.05.18	0.0005426820	0.00064969	0.02257352	0.08993740	0.24968440	0.01528680	0.22242300	0.00713384	0.00695550	0.00152868	50.33928449
11	**4782359**	10.05.18	0.0026316100	0.00330217	0.02902609	0.31950250	0.92906960	0.05848110	0.84271110	0.02512741	0.00000000	0.00584811	192.72130031
12	**4998764**	21.05.18	0.0087981270	0.01366879	0.07115008	0.72320070	2.14151950	0.13336980	1.93132770	0.05254819	0.00000000	0.01333698	439.47708013
13	**4998775**	21.05.18	0.0008069040	0.00172702	0.00787502	0.09120960	0.27050990	0.01520160	0.21671900	0.00689925	0.00639253	0.00152016	50.05313902
14	**5055511**	23.05.18	0.0035400770	0.00505905	0.07141221	0.35374660	0.97917680	0.06116670	0.86780280	0.02693900	0.02566466	0.00611667	201.48837544
15	**5055600**	23.05.18	0.0004131200	0.00028918	0.01776416	0.07023040	0.19829760	0.01239360	0.18177280	0.00495744	0.00537056	0.00123936	40.81927178
16	**5055603**	23.05.18	0.0004913360	0.00076814	0.00386025	0.04133190	0.12282560	0.00760350	0.11054320	0.00309987	0.00000000	0.00076035	25.05371585
17	**5056218**	23.05.18	0.0034066570	0.00230955	0.00633449	0.34281460	0.97445600	0.05963670	0.83998330	0.02418606	0.02543321	0.00518386	196.50525557
18	**5056316**	23.05.18	0.0015014840	0.00432145	0.01591736	0.16588080	0.48551860	0.03018360	0.43804960	0.01178969	0.00000000	0.00260562	99.45623180
19	**5111432**	25.05.18	0.0022538260	0.00502884	0.02207884	0.24529420	0.72660040	0.04488060	0.65050940	0.01790006	0.00000000	0.00371408	147.88373975
20	**5111440**	25.05.18	0.0026623740	0.00271137	0.00521127	0.35627470	0.98240020	0.05959410	0.85031210	0.02198007	0.02476640	0.00572729	196.33536013
21	**5111484**	25.05.18	0.0023098030	0.00254745	0.00884870	0.34833040	0.98163590	0.05964660	0.84655320	0.02491112	0.02498914	0.00504850	196.51717919
22	**5111496**	25.05.18	0.0016051960	0.00184726	0.03503570	0.17606950	0.49253770	0.03057660	0.43546210	0.01335185	0.01312250	0.00305766	100.71933393
23	**5458641**	09.06.18	0.0006200710	0.00079752	0.00805309	0.08501520	0.24295580	0.01520910	0.22209220	0.00561563	0.00000000	0.00222291	50.11441848
24	**5791795**	25.06.18	0.0054634060	0.01151089	0.01235706	0.53935230	1.48024730	0.09122430	1.28435180	0.03473531	0.04021282	0.00673069	300.57481412
25	**5791806**	25.06.18	0.0035028210	0.00516998	0.06352963	0.27736690	0.86065010	0.04894710	0.73853980	0.01873773	0.02161840	0.00358692	161.11535062
26	**5798729**	25.06.18	0.0008410320	0.00107040	0.00675368	0.08665240	0.27397440	0.01529160	0.22555080	0.00624408	0.00649892	0.00118511	50.34793758
27	**5798733**	25.06.18	0.0024218430	0.00425865	0.00787728	0.08696460	0.27727410	0.01520910	0.23008740	0.00709758	0.00659061	0.00126351	50.05795533
28	**5833643**	27.06.18	0.0017743720	0.00198501	0.00588882	0.17236470	0.53737230	0.03041730	0.45255460	0.01185501	0.01382425	0.00223060	100.16073304
29	**5833648**	27.06.18	0.0015918930	0.00271937	0.01173935	0.17157470	0.49305270	0.03018690	0.43061470	0.01357117	0.01328739	0.00224209	99.45241974
30	**5833653**	27.06.18	0.0028665900	0.00294142	0.00882434	0.34626160	0.98537500	0.06037650	0.86307350	0.02332496	0.02639540	0.00445084	198.93110985
31	**5837428**	27.06.18	0.0105254140	0.01411786	0.22856125	0.88274450	2.50494300	0.15206280	2.25637660	0.06092279	0.06755111	0.01128189	500.68691279
32	**6416528**	23.07.18	0.0037128000	0.00643875	0.03939750	0.34680000	0.97894500	0.06120000	0.89760000	0.02636700	0.00000000	0.00480930	201.63472965
33	**6418512**	23.07.18	0.0021139400	0.00157844	0.07221565	0.35827320	1.06793470	0.06119970	0.94273030	0.02391892	0.02855986	0.00489598	201.43557931
34	**6493013**	27.07.18	0.0005947180	0.00074100	0.00214502	0.08930310	0.27453830	0.01520880	0.22637730	0.00688305	0.00676599	0.00121671	50.07222602
35	**6493019**	27.07.18	0.0013239740	0.00093010	0.01481908	0.17158990	0.48435150	0.03041820	0.44476870	0.01247924	0.00000000	0.00252705	100.23079226
36	**6493025**	27.07.18	0.0011329250	0.00139617	0.00553787	0.08696830	0.24413520	0.01520970	0.21722570	0.00731235	0.00659087	0.00121483	50.11227609
37	**6497888**	27.07.18	0.0011698940	0.00134932	0.00386085	0.17996560	0.55256990	0.03041670	0.45859020	0.01360968	0.01359007	0.00244699	100.13143079
38	**6524683**	28.07.18	0.0011523290	0.00074870	0.00668815	0.17567560	0.54633050	0.03041670	0.45098620	0.01327812	0.01378506	0.00247233	100.14746632
39	**6524684**	28.07.18	0.0025153740	0.00244908	0.03006753	0.33655310	0.97456260	0.06083700	0.88662110	0.02523176	0.00000000	0.00490986	200.46625260
40	**6524695**	28.07.18	0.0010525280	0.00147047	0.00201220	0.17800240	0.49298900	0.03018300	0.44578000	0.01145404	0.01307930	0.00234499	99.43163207
41	**6524696**	28.07.18	0.0033925480	0.00270813	0.00534217	0.54261270	1.45566980	0.09124740	1.30359140	0.03686938	0.04043752	0.00737779	300.66875116
42	**6524698**	28.07.18	0.0047772820	0.00433078	0.06111042	0.68363970	1.96180810	0.12167460	1.77851650	0.05009324	0.00000000	0.00980222	400.90624715

VEDANTA LIMITED JHARSUGUDA

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Sr No	shipping Bill no	Date	Chromium Qty. (MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Iron Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Silicon Qty. (MT)	Titanium Qty. (MT)	Vanadium Qty. (MT)	Zinc Qty. (MT)	Aluminum Qty. (MT)	
43	**6568395**	31.07.18	0.0024527810	0.00178594	0.03394635	0.33185320	0.97313640	0.06083310	0.89026880	0.02374834	0.00000000	0.00484325	200.45413184	
44	**6568400**	31.07.18	0.0029402680	0.00278041	0.03597410	0.41647980	1.22077670	0.07604250	1.11645980	0.03047555	0.00000000	0.00616335	250.56690753	
45	**6859370**	13.08.2018	0.0014235000	0.00147420	0.00428610	0.17238000	0.55653000	0.03042000	0.46293000	0.01298700	0.01384500	0.00247260	100.14125160	
46	**6907681**	14.08.2018	0.0009242490	0.00069027	0.00804910	0.08189520	0.27103410	0.01520910	0.21604740	0.00803352	0.00666861	0.00121673	50.08723172	
47	**6907709**	14.08.2018	0.0010491000	0.00073320	0.00219180	0.17238000	0.55009500	0.03042000	0.44908500	0.01240200	0.01409850	0.00251745	100.16502795	
48	**7050044**	21.08.2018	0.0051595570	0.00479490	0.04981559	0.54403670	1.56503230	0.09886260	1.43282510	0.04389341	0.00000000	0.00807086	325.78950900	
49	**7059252**	22.08.2018	0.0041871260	0.00815239	0.04267971	0.39423340	1.15464980	0.07191060	1.06055400	0.03225776	0.00000000	0.00590075	236.92747446	
50	**7195973**	28.08.2018	0.0034298540	0.00304769	0.00845079	0.54324480	1.48583080	0.09125580	1.31189880	0.03778932	0.04085068	0.00747011	300.65273136	
51	**7197604**	28.08.2018	0.0015610060	0.00118690	0.00371553	0.17364270	0.49951310	0.03018750	0.43913810	0.01437139	0.01344244	0.00232728	99.44591406	
52	**7506345**	11.09.2018	0.0012673640	0.00068086	0.02442917	0.20272660	0.61378970	0.03825030	0.56406440	0.01489212	0.00000000	0.00299373	126.03790576	
53	**7509611**	11.09.2018	0.0009340300	0.00096329	0.00306732	0.18212640	0.54364930	0.03041940	0.45668090	0.01189477	0.01419572	0.00224441	100.15182446	
54	**7509638**	11.09.2018	0.0009574500	0.00088530	0.00843765	0.18583500	0.54405000	0.03042000	0.45766500	0.01259700	0.01419600	0.00227565	100.14268095	
55	**7509644**	11.09.2018	0.0010471500	0.00096915	0.00568815	0.18505500	0.54307500	0.03042000	0.45669000	0.01281150	0.01419600	0.00229320	100.14775485	
56	**7634019**	17.09.2018	0.0032487000	0.01041675	0.08339520	0.36567000	1.07278500	0.06043500	0.92233500	0.02657100	0.02820300	0.00469965	198.87224070	
57	**7634118**	17.09.2018	0.0017042910	0.00115830	0.03219435	0.34163830	0.97324020	0.06083970	0.91630050	0.02562288	0.00000000	0.00447328	200.44182821	
58	**7634561**	17.09.2018	0.0010100880	0.00085994	0.01404574	0.17003840	0.48223030	0.03041970	0.45434560	0.01246038	0.00000000	0.00228343	100.23130643	
59	**7331381**	03.09.18	0.0022286820	0.00217259	0.04544580	0.39040170	1.11179030	0.06884940	1.00979130	0.02455626	0.00000000	0.00552580	226.83723817	
60	**7331410**	03.09.18	0.0014025000	0.00085935	0.03172200	0.25372510	0.73542010	0.04590000	0.67447510	0.01660050	0.00000000	0.00364905	151.23624630	
61	**7050054**	21.08.2018	0.0025728430	0.01561857	0.08198866	0.34704820	1.06128910	0.06119880	0.91517700	0.02404599	0.02853395	0.00504125	201.45348563	
	Grand Total		**0.139696409**	**0.196304193**	**1.618328523**	**16.9443853**	**49.0408677**	**2.9714502**	**43.3447381**	**1.22754546**	**0.78700899**	**0.25262685**	**9788.31104828**	**9904.834**
													Total Weight of Export Product (MT)	**9904.834**

VEDANTA LIMITED JHARSUGUDA

4/9/2019 (32) (32)

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04.09.19

SIEMENS GAMESHA ADV AUTH. NO 0410163963 DT 08.02.2018

On the basis of calculation sheet and material balance submitted by the firm, the licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 24.0 Set

(Net weight not less than 996.004 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY ALLOWED
1	11,12,39,42	NOT ALLOWED
2	10	27.36 Kg
3	19,21,25 to 27,29 to 34,36,51to69	Components as per GN-4
4	20,22 to 24,28	Consumables ,qty as applied for ,value all together up to 1.27 % of FOB value
5	Rest of the items	As applied for

02/09/19
SHAISH KUMAR

NC-2

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4/9/19

JAIN METAL ROLLING MILLS

Ref: AA/0410164123
Dated: 12th August 2019

JAIN METAL GROUP

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUENT FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION NO.0410164123 DTD.21.03.2018– REG.

R Sir,

A case has been decided in meeting No.13/81/-ALC2/2018 dtd.27.02.2019 for authorization No.0410164362 dtd.25.05.2018 which squarely covers the case for subject matter.

Against the said authorization we have imported the **LEAD SCRAP RAINS** and average lead content in the import items is **53%**. Since we have given our two export item in the export details, we are giving herewith the breakup of the export items and export wise import quantity: -

Sl. No.	Export Item	Qty.	FOB Value	Export wise import qty.	CIF Value
1	REFINED LEAD INGOTS PURITY MORE THAN 99.97% Lead Content in export item is 2174.34 MTs.	2175 MTs	5504185.53 USD	4339.30 MTs	4773185.1 USD
	TOTAL	2175 MTs	5504185.53 USD	4339.30 MTs	4773185.1 USD

Against the above quantity we have exported Refined lead 870 MTs and other export item e.g. lead alloy shall not be export under this authorization.

In view of above you are requested to please consider above and decide the norms in the subject case.

Thanking you
Yours truly
For **Jain Metal Rolling Mills**

Authorized Signatory

AA : 0510406155 dt. 19.04.2018 38/4/9/19

SL No	shipping Bill no	date	Chromium Qty. (MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Iron Qty. (MT)	Magnesium Qty. (MT)	Aluminum Qty. (MT)	Titanium Qty. (MT)	Other Metals Qty. (MT)	Silicon Qty. (MT)	Vanadium Qty. (MT)	Zinc Qty. (MT)	
1	**1286666**	12.01.2019	0.0055088730	0.0040292755	0.049894690	0.585335670	1.66682080	353.03413122	0.04091293	0.034460650	1.538518070	0.000000000	0.014387828	
2	**1458121**	21.01.2019	0.0010059600	0.0010575400	0.002063500	0.191364740	0.49369429	99.42052274	0.01503793	0.010059600	0.444401860	0.013412790	0.003379050	
3	**1623191**	28.01.19	0.0016964300	0.0046993600	0.012226220	0.181337400	0.54547512	100.16485686	0.01277152	0.010139300	0.443574910	0.012869090	0.003353790	
4	**1623193**	28.01.19	0.0034898600	0.0045230700	0.008032340	0.535212550	1.51654254	300.63529842	0.04014263	0.030414300	1.319141100	0.040532980	0.009670210	
5	**2147639**	19.02.19	0.0015777300	0.0035453400	0.009350400	0.175830930	0.52809636	100.09052055	0.01419903	0.010128600	0.437285160	0.013089180	0.002376720	
6	**2274019**	23.02.19	0.0030373200	0.0034851300	0.006522450	0.540993420	1.51642095	300.22808145	0.04602708	0.030373200	1.310603580	0.040380780	0.006074640	
7	**2274064**	23.02.19	0.0010821300	0.0015463200	0.006029540	0.182934530	0.48211536	99.32490617	0.01468344	0.010047300	0.433733600	0.013061490	0.002860120	
8	**2822909**	18.03.19	0.0021601100	0.0050791400	0.011540020	0.163529230	0.49401284	90.34663345	0.01619131	0.009146600	0.403987400	0.011890580	0.001829320	
9	**2822918**	18.03.19	0.0032319800	0.0030374500	0.007748540	0.541931870	1.49270730	300.26219422	0.04990434	0.030374500	1.308697690	0.039097210	0.006074900	
10	**2863716**	19.03.19	0.0010047900	0.0009738300	0.002962940	0.177073720	0.48394977	99.33668768	0.01525123	0.010047900	0.435280120	0.012830520	0.002937500	
11	**3613944**	20.04.19	0.0016734800	0.0026854000	0.014574940	0.174568940	0.53505116	99.97195352	0.01344638	0.010118800	0.446219500	0.012395500	0.005312380	
12	**3741012**	25.04.19	0.0056429200	0.0079779000	0.010877220	0.515128130	1.47099466	294.30233666	0.04214915	0.029772900	1.288077280	0.037945960	0.018097220	
13	**3741013**	25.04.19	0.0007394800	0.0009730000	0.006811000	0.088659760	0.26979344	49.98164780	0.00712236	0.005059600	0.226319800	0.006110440	0.002763320	
14	**3741021**	25.04.19	0.0007632600	0.0022896600	0.002544300	0.087269280	0.27122190	50.27409678	0.00788736	0.005088600	0.225424920	0.006360780	0.003053160	
15	**3811341**	29.04.19	0.0010049400	0.0018295200	0.003066370	0.179703860	0.49721335	99.32976423	0.01548637	0.010049400	0.437973400	0.013064220	0.004844340	
16	**7699890**	20.09.2018	0.0000084369	0.0000055988	0.000010062	0.001754470	0.00493058	100.61242109	0.00010295	0.000301872	0.004301035	0.000140874	0.000023040	
17	**7700957**	20.09.2018	0.0000417032	0.0000196142	0.000087464	0.005352052	0.01495066	304.12556592	0.00037182	0.000912483	0.013219317	0.000409836	0.000069138	
18	**7780521**	24.09.2018	0.0000227760	0.0000250380	0.000239850	0.002158650	0.00614640	126.73527442	0.00015405	0.000380250	0.005569200	0.000000000	0.000029367	
19	**7780525**	24.09.2018	0.0000694002	0.0000633560	0.000666899	0.006325800	0.01842360	380.20610776	0.00044947	0.001140750	0.016664700	0.000000000	0.000088257	
20	**7921214**	29.09.2018	0.0001499873	0.0000898593	0.000491359	0.005015591	0.01469999	305.94861029	0.00038911	0.000917952	0.013562739	0.000000000	0.000073130	
21	**7921711**	29.09.2018	0.0000936561	0.0000711630	0.000401074	0.004173894	0.01235594	254.94252054	0.00033860	0.000764916	0.011218768	0.000000000	0.000061448	
22	**8321889**	17.10.2018	0.0000339105	0.0000629655	0.000283803	0.002950350	0.00846300	177.42959699	0.00021333	0.000532350	0.007821450	0.000000000	0.000041847	
23	**8321910**	17.10.2018	0.0000248627	0.0000577073	0.000624498	0.003264017	0.00965180	183.57807336	0.00023639	0.000550803	0.008228894	0.000244546	0.000043121	
24	**8393293**	22.10.2018	0.0000360480	0.0000298660	0.000090855	0.005213284	0.01487753	304.10610177	0.00034996	0.000912423	0.012908395	0.000410785	0.000069095	
25	**8398670**	22.10.2018	0.0000097770	0.0000071714	0.000020070	0.001743859	0.00486268	100.59542722	0.00011557	0.000301821	0.004359641	0.000124753	0.000027448	
26	**8661547**	31.10.2018	0.0000285574	0.0000175665	0.000408654	0.004513164	0.01336862	280.44585784	0.00035365	0.000841434	0.012537365	0.000000000	0.000073154	
27	**8865830**	13.11.2018	0.0000150539	0.0000254668	0.000025935	0.001860283	0.00549895	101.38649251	0.00010686	0.000304197	0.004502505	0.000135914	0.000032331	
28	**8948795**	17.11.2018	0.0000115389	0.0000094171	0.000024557	0.001678230	0.00543418	101.34294491	0.00011850	0.000304065	0.004297831	0.000131957	0.000044808	
29	**9019248**	20.11.2018	0.0000249368	0.0000135646	0.000683749	0.003702272	0.01086204	203.95627566	0.00022719	0.000611946	0.009281168	0.000260587	0.000056886	
30	**9082631**	23.11.2018	0.0000605239	0.0000624363	0.000899191	0.008466732	0.02442115	509.83141097	0.00058205	0.001529670	0.022302572	0.000000000	0.000264708	
31	**9113429**	24.11.2018	0.0000229207	0.0000199377	0.000337294	0.003390817	0.00979766	203.93561629	0.00021849	0.000611877	0.008872205	0.000000000	0.000112508	
32	**9147920**	26.11.2018	0.0000419777	0.0000329525	0.000681419	0.006728885	0.01963594	407.76105432	0.00046107	0.001223424	0.017930781	0.000000000	0.000209229	
33	**9822675**	22.12.2018	0.0030250984	0.0031022662	0.003852176	0.490460727	1.31806286	300.99342566	0.02941303	0.027006652	1.178309552	0.036205510	0.015136474	
34	**9822679**	22.12.2018	0.0017512270	0.0012974690	0.062488659	0.324890168	0.94375267	181.30604540	0.02008437	0.018353500	0.818691459	0.024491706	0.013153367	
35	**9822794**	22.12.2018	0.0013416000	0.0006037200	0.002683200	0.180780600	0.48700080	99.47635308	0.00872040	0.010062000	0.433336800	0.013080600	0.006037200	
36	**1286328**	12.01.2019	0.0084909400	0.0119077500	0.082964450	0.596852660	1.70591897	352.85407870	0.04428775	0.035695100	1.544452410	0.047484652	0.018866620	
37	**1286566**	12.01.2019	0.0025754300	0.0014228300	0.018996410	0.216916420	0.61701496	126.03168028	0.01494219	0.012749300	0.570862930	0.000663000	0.005176250	
38	**1286946**	12.01.2019	0.0068100385	0.0037295875	0.051175950	0.584663350	1.64528171	353.07493802	0.04002560	0.034214200	1.524125940	0.004309500	0.013726106	
	Grand Total		**0.0583096640**	**0.0704092392**	**0.382382049**	**6.783730305**	**19.17952251**	**7897.379505**	**0.513475436**	**0.395504235**	**16.946596047**	**0.401135739**	**0.160430029**	**7942.271**
													Total Weight of Export Product (MT)	**7942.271**

VEDANTA LIMITED CHARSUGUDA

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4/9/19

SL no	shipping Bill no	Date	Aluminum Qty. (MT)	Silicon Qty. (MT)	Chromium Qty. (MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Iron Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Titanium Qty. (MT)	Vanadium Qty. (MT)	Zinc Qty. (MT)	
1	**5162611**	28.05.18	203.691057347	0.87832240	0.0019483630	0.0016443070	0.049225030	0.36235770	1.03553260	0.10308950	0.024432050	0.026390870	0.0049998330	
2	**5162623**	28.05.18	445.771899929	1.91914510	0.0095131440	0.0068329760	0.109128650	0.74873790	2.22534350	0.13454130	0.055878230	0.056187610	0.0107916610	
3	**5164578**	28.05.18	458.424188197	1.98905780	0.0125199530	0.0124762360	0.110715220	0.77263510	2.30037950	0.13916700	0.058759510	0.058862460	0.0112390240	
4	**5231197**	30.05.18	501.929650930	2.16918140	0.0078192070	0.0069812170	0.122638090	0.84070920	2.50820040	0.15236370	0.064296830	0.064838440	0.0123205860	
5	**5246422**	31.05.18	250.351636595	1.08430550	0.0028295040	0.0020695290	0.058286450	0.42308330	1.22325150	0.12667150	0.031609260	0.033012890	0.0062439720	
6	**5246445**	31.05.18	300.535533568	1.31921540	0.0043235610	0.0033880460	0.075473980	0.50893430	1.45214960	0.09122250	0.037288270	0.039900080	0.0075706950	
7	**5246446**	31.05.18	201.280263619	0.86670580	0.0025443710	0.0055992620	0.051430360	0.33178150	1.00179070	0.06109740	0.025676310	0.026140400	0.0049702780	
8	**5278559**	01.06.18	125.210794913	0.54552020	0.0019022620	0.0019529880	0.033678800	0.21029510	0.60652310	0.03800520	0.015728420	0.016527400	0.0030716170	
9	**5279426**	01.06.18	96.818778089	0.41527310	0.0010646060	0.0025595750	0.022787170	0.16007800	0.47662300	0.02938620	0.012398860	0.012734020	0.0023173800	
10	**5473245**	11.06.18	25.492481402	0.10909170	0.0003017430	0.0003481650	0.006215390	0.04203770	0.12327620	0.00773700	0.003094800	0.003610600	0.0018053000	
11	**5473261**	11.06.18	451.200904521	1.95464030	0.0061121650	0.0062364300	0.106952020	0.74688000	2.17359580	0.13694580	0.055965200	0.064346490	0.0334212740	
12	**5692821**	20.06.18	553.827075829	2.41932190	0.0095096060	0.0135914210	0.190127940	0.93037160	2.78996559	0.28030900	0.069236140	0.076065670	0.0124253040	
13	**5693617**	20.06.18	528.657888994	2.28323570	0.0153427770	0.0166951540	0.150601250	0.91992060	2.67186868	0.26756650	0.066713100	0.071147130	0.0120201150	
14	**5798709**	25.06.18	604.388648950	2.60538810	0.0209849160	0.0511609150	0.159929320	1.03695400	3.03538749	0.30588650	0.074661110	0.080039990	0.0139587090	
15	**6002415**	04.07.18	251.823071108	1.08532650	0.0062872520	0.0149539870	0.114199600	0.43214220	1.27697575	0.12747550	0.031588620	0.033143630	0.0058358530	
16	**6124080**	10.07.18	639.667135502	2.80636270	0.0134899810	0.0233759140	0.177132510	1.10643440	3.24715450	0.32377200	0.077883600	0.086067080	0.0151918130	
17	**6124126**	10.07.18	654.611756177	2.89396470	0.0101339370	0.0137389070	0.171472180	1.11833820	3.30786020	0.33132150	0.080205540	0.088616180	0.0155924790	
18	**6292464**	17.07.18	453.353155745	1.99732370	0.0079072640	0.0124129520	0.170433070	0.77465460	2.30279880	0.22948950	0.058596400	0.061248170	0.0109797990	
19	**6292471**	17.07.18	244.675132819	1.07715440	0.0058385410	0.0112745660	0.069737770	0.41357580	1.23505110	0.12384050	0.030005490	0.033488530	0.0059004840	
20	**6416523**	23.07.18	299.719096524	1.32095280	0.0112310130	0.0307656240	0.124854780	0.50644950	1.50838410	0.15173100	0.040240890	0.040725060	0.0075687090	
21	**6535753**	30.07.18	225.483745506	0.98982000	0.0028430990	0.0027514550	0.056784010	0.38610000	1.09453500	0.06844500	0.028723480	0.030771000	0.0054814500	
22	**6568343**	31.07.18	225.491442555	0.98438150	0.0026150150	0.0026208600	0.055732250	0.38532850	1.10021400	0.06844650	0.027885600	0.030791200	0.0055420200	
23	**6635890**	02.08.18	296.686187030	1.30429830	0.0032544270	0.0028234770	0.080706900	0.48045920	1.49285510	0.15014350	0.039056800	0.040304770	0.0069104960	
24	**6635909**	02.08.18	170.821263533	0.74674580	0.0021777730	0.0014552570	0.044226830	0.28486820	0.84763780	0.08644100	0.020307150	0.022939080	0.0039375770	
25	**7056962**	22.08.18	25.188594000	0.11475000	0.0004335000	0.0006885000	0.006961500	0.03825000	0.13515000	0.00765000	0.003315000	0.003570000	0.0006375000	
26	**7259705**	30.08.18	200.209789501	0.91534800	0.0023302990	0.0016789950	0.062754215	0.44168380	1.01109510	0.10140200	0.024882490	0.028022050	0.0050135500	
27	**7259713**	30.08.18	458.235014528	2.05545640	0.0154686280	0.0275911950	0.177753980	0.92037190	2.33521050	0.23206750	0.059597870	0.065080910	0.0113865890	
28	**7259743**	30.08.18	496.076149490	2.21615080	0.0073878670	0.0086909970	0.150649080	1.03590900	2.50942640	0.25119750	0.056768090	0.070488320	0.0121824560	
29	**7509600**	11.09.2018	200.278241072	0.90246440	0.0022152120	0.0040813580	0.053071524	0.38688220	1.01303000	0.10140050	0.026656620	0.028158140	0.0047989740	
30	**7509639**	11.09.2018	276.968210650	1.25486400	0.0055998160	0.0073567600	0.067753980	0.60154900	1.37394980	0.14025100	0.036184720	0.039754780	0.0065254940	
31	**7331383**	03.09.18	20.258041440	0.09018240	0.0002664480	0.0000819840	0.004919040	0.03689280	0.09633120	0.00614880	0.002664480		0.0004714080	
	Grand Total		**9887.126830063**	**43.31395080**	**0.1961962500**	**0.2978790090**	**2.836332889**	**17.38466530**	**49.51154701**	**4.37521240**	**1.240300930**	**1.33297295**	**0.261112399**	**10007.877**
													Total weight of the Export Product (MT)	10007.877

VEDANTA LIMITED
JHARSUGUDA

(52) 52 4/9/19 (52) 52 04.09.19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044266 DT. 19.06.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 47.6P2 - 129 No

Net weight not less than 8459.82 Kg per BLADE

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	63 to 67	Components, allowed as per G.N.4
2.	49,58,68.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for

02/09/19

SHAISH KUMAR

NC.2

AA: 0510407115

54
4/9/19

Sr No	shipping Bill no	Date	Aluminum Qty. (MT)	Sum of Boron Qty(MT)	Chromium Qty. (MT)	Count of Gallium Qty(MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Zinc Qty. (MT)	Iron Qty. (MT)	Titanium Qty. (MT)	Silicon Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Vanadium Qty. (MT)	Sodium Qty(MT)
1	**2397756**	28.02.2019	301.972224760	0.003055200	0.00320800	0.00000000	0.00422660	0.07192460	0.006161330	0.532037660	0.049978020	1.309560770	1.496895180	0.0305520	0.040175880	0.000000000
2	**2397768**	28.02.2019	629.130318630	0.006365930	0.01145927	0.00000000	0.03651962	0.16373416	0.014616220	1.104944240	0.103739990	2.742923960	3.131528600	0.0636593	0.083190080	0.000000000
3	**2454930**	02.03.2019	188.768038580	0.001909010	0.00190901	0.00000000	0.00218161	0.08157591	0.003818020	0.344730660	0.030646650	0.890161160	0.732122160	0.0190901	0.024817130	0.000000000
4	**2454940**	02.03.2019	241.551006496	0.002428924	0.00392172	0.00000000	0.00863250	0.06133406	0.005474100	0.429619040	0.040507460	1.055640040	1.205193600	0.0244420	0.031800060	0.000000000
5	**6416593**	23.07.18	201.736952469	0.000000000	0.00396256	0.00000000	0.00704545	0.03587722	0.004895800	0.357750700	0.028456900	0.878695800	0.877165500	0.0611976	0.000000000	0.000000000
6	**6416594**	23.07.18	237.142232221	0.000000000	0.00260366	0.00000000	0.00281788	0.03950112	0.004998200	0.423827600	0.032003820	1.038912900	0.951189600	0.0719130	0.000000000	0.000000000
7	**6416596**	23.07.18	380.921356834	0.000000000	0.00514076	0.00000000	0.00518665	0.06591703	0.007879460	0.679316400	0.053575170	1.671516300	1.522597000	0.1155144	0.000000000	0.000000000
8	**6418511**	23.07.18	37.541191672	0.000000000	0.02634233	0.00000000	0.09240904	0.00421784	0.003067520	0.065184800	0.005751600	0.237732800	0.356599200	0.0115032	0.000000000	0.000000000
9	**6493008**	27.07.18	277.405980450	0.000000000	0.00341955	0.00000000	0.00466650	0.04080000	0.006834000	0.494700000	0.036184500	1.214310000	1.208955000	0.0841500	0.000000000	0.000000000
10	**6493010**	27.07.18	100.311428742	0.000000000	0.00139409	0.00000000	0.00159494	0.01754802	0.002066750	0.176259000	0.013570460	0.433433800	0.400287800	0.0304164	0.000000000	0.000000000
11	**6493016**	27.07.18	73.127060744	0.000000000	0.00097106	0.00000000	0.00133179	0.01132918	0.001598960	0.139421200	0.010373660	0.393304400	0.390379600	0.0222294	0.000000000	0.000000000
12	**6493017**	27.07.18	121.229698200	0.000000000	0.00159315	0.00000000	0.00196365	0.01866150	0.002710500	0.234780000	0.016458000	0.654225000	0.653055000	0.0368550	0.000000000	0.000000000
13	**6493022**	27.07.18	22.777915593	0.000000000	0.01710742	0.00000000	0.05764268	0.00462784	0.002714160	0.039550500	0.003541510	0.143726300	0.211194500	0.0069795	0.000000000	0.000000000
14	**6535751**	30.07.18	37.478119476	0.000000000	0.00034568	0.00000000	0.00948702	0.20011089	0.000768180	0.072977100	0.005761350	0.337999200	0.291908400	0.0115227	0.000000000	0.000000000
15	**6535752**	30.07.18	196.684185680	0.000000000	0.00292484	0.00000000	0.00446759	0.03228284	0.004462480	0.356743100	0.026647370	0.866740700	0.860875700	0.0596697	0.000000000	0.000000000
16	**6568398**	31.07.18	153.126350394	0.000000000	0.00156621	0.00000000	0.00124369	0.02332527	0.003173650	0.261893300	0.018603480	0.669570700	0.661829100	0.0464442	0.000000000	0.000000000
17	**6568476**	31.07.18	225.635521974	0.000000000	0.00273957	0.00000000	0.00376906	0.03581903	0.004562700	0.396408700	0.029871970	0.972206000	0.985660500	0.0684405	0.000000000	0.000000000
18	**6635868**	02.08.18	196.598162094	0.000000000	0.00214951	0.00000000	0.00163603	0.02859095	0.003973860	0.336747400	0.024333660	0.847155500	0.790643100	0.0596079	0.000000000	0.000000000
19	**6907679**	14.08.18	49.910819015	0.000000000	0.00055776	0.00000000	0.00028864	0.00164595	0.001014100	0.116621500	0.007672045	0.385358000	0.265811500	0.0152115	0.000000000	0.000000000
20	**6930712**	16.08.18	126.502501915	0.000000000	0.00535184	0.00000000	0.03150411	0.68114783	0.002590600	0.157514600	0.019144910	1.112918700	0.978466500	0.0388590	0.000000000	0.000000000
21	**7050043**	21.08.18	401.164250777	0.000000000	0.00765001	0.00000000	0.01393321	0.09310073	0.010123530	0.680851800	0.056686640	1.715899100	1.586868900	0.1216353	0.000000000	0.000000000
22	**7050048**	21.08.18	232.295637377	0.000000000	0.00320789	0.00000000	0.26875394	0.32070840	0.008146538	0.459936500	0.040431460	1.532265100	1.167805300	0.1181075	0.000000000	0.000000000
23	**7050052**	21.08.18	195.865224370	0.000000000	0.00317803	0.00000000	0.17704962	0.47898774	0.005983140	0.403538800	0.039032900	1.384672400	0.980614000	0.0997190	0.000000000	0.000000000
24	**7050067**	21.08.18	75.033207581	0.000000000	0.00094959	0.00000000	0.00067271	0.01220618	0.002281350	0.148385200	0.010997290	0.406743300	0.406743300	0.0228135	0.000000000	0.000000000
25	**7056914**	22.08.18	74.920986442	0.000000000	0.09426414	0.00000000	0.20559666	0.07276580	0.009063930	0.090638400	0.011361820	0.468512400	0.693193200	0.0296172	0.000000000	0.000000000
26	**7056957**	22.08.18	403.487681697	0.000000000	0.00590352	0.00000000	0.00848165	0.08805593	0.011450070	0.709446000	0.054113730	1.759080600	1.774380500	0.1224063	0.000000000	0.000000000
27	**7059257**	22.08.18	605.318163755	0.000000000	0.00692353	0.00000000	0.00752550	0.11929414	0.015479160	1.047581500	0.080379110	2.635017300	2.610028800	0.1836072	0.000000000	0.000000000
28	**7195875**	28.08.18	384.863386161	0.000000000	0.00449282	0.00000000	0.00300885	0.07322264	0.009184520	0.738076900	0.048867110	2.079875300	2.063885400	0.1170003	0.000000000	0.000000000
29	**7259721**	30.08.18	302.678851820	0.000000000	0.00326663	0.00000000	0.00161420	0.05311804	0.007446180	0.520468800	0.039653530	1.295433800	1.316344600	0.0918024	0.000000000	0.000000000
30	**7259736**	30.08.18	151.352031533	0.000000000	0.00286876	0.00000000	0.00506176	0.02947820	0.004590030	0.271576900	0.021114120	0.664534400	0.603844000	0.0459003	0.000000000	0.000000000
31	**7509632**	11.09.18	40.503034520	0.000000000	0.00047122	0.00000000	0.00013317	0.01327622	0.000973180	0.070683600	0.005326880	0.177221200	0.192587200	0.0122928	0.000000000	0.000000000
32	**7596166**	15.09.18	553.929641063	0.000000000	0.00609207	0.00000000	0.00402908	0.14397659	0.012867615	1.217145100	0.072641119	2.522267300	2.824833060	0.2805070	0.000000000	0.000000000
33	**7634011**	17.09.18	201.366313978	0.000000000	0.01073551	0.00000000	0.01405843	0.05369033	0.004533105	0.365589600	0.024071640	0.893720800	0.987375600	0.1019110	0.000000000	0.000000000
34	**7634120**	17.09.18	94.506708910	0.000000000	0.00078527	0.00000000	0.00039606	0.00169004	0.002103156	0.168149800	0.011352270	0.412778000	0.465357100	0.0286794	0.000000000	0.000000000
35	**7634627**	17.09.18	229.621704098	0.000000000	0.00382381	0.00000000	0.00575389	0.03483170	0.004644200	0.409205200	0.030084100	1.023530000	1.006760000	0.0696630	0.000000000	0.000000000
36	**7699952**	20.09.18	357.228353640	0.000000000	0.00407643	0.00000000	0.00311667	0.05433523	0.007224060	0.618946900	0.040506370	1.561429200	1.576650600	0.1083609	0.000000000	0.000000000
37	**7782199**	24.09.18	150.476696392	0.000000000	0.00449861	0.00000000	0.00106076	0.02211249	0.003041940	0.266949900	0.017140110	0.660062300	0.599808400	0.0456291	0.000000000	0.000000000
38	**7782201**	24.09.18	100.287663450	0.000000000	0.00101010	0.00000000	0.00056745	0.01444950	0.002398500	0.178230000	0.010686000	0.441285000	0.433290000	0.0304200	0.000000000	0.000000000
39	**7782202**	24.09.18	200.561035516	0.000000000	0.00159317	0.00000000	0.00080731	0.03040082	0.004056040	0.355098700	0.022620250	0.873803800	0.891743800	0.0608406	0.000000000	0.000000000
40	**7919461**	29.09.18	226.775561035	0.000000000	0.00612511	0.00000000	0.02824880	0.06438789	0.005801271	0.400351600	0.030574690	0.975889500	1.099309600	0.1147505	0.000000000	0.000000000
41	**7919741**	29.09.18	125.794890120	0.000000000	0.01087557	0.00000000	0.15308474	0.17874214	0.004654021	0.254579200	0.020309908	0.821047700	0.626852100	0.0639645	0.000000000	0.000000000
42	**7919858**	29.09.18	150.776347183	0.000000000	0.00230000	0.00000000	0.14897982	0.36372747	0.005121942	0.287308600	0.029045484	1.058155000	0.756262500	0.0767520	0.000000000	0.000000000
43	**7920373**	29.09.18	50.036991765	0.000000000	0.03398873	0.00000000	0.10204507	0.00369990	0.004082320	0.081137500	0.007450320	0.307966400	0.427123000	0.0255150	0.000000000	0.000000000
44	**7920639**	29.09.18	125.103242360	0.000000000	0.08556731	0.00000000	0.25296096	0.01102440	0.010359500	0.205663500	0.017529780	0.767031400	1.065829300	0.0637915	0.000000000	0.000000000
45	**7965422**	01.10.18	227.100055500	0.000000000	0.00404229	0.00000000	0.00986024	0.03577897	0.005304450	0.381763600	0.029046650	0.978762700	0.903530500	0.0688551	0.000000000	0.000000000
46	**7965442**	01.10.18	75.600122812	0.000000000	0.00128526	0.00000000	0.00572232	0.02162464	0.001836048	0.130053400	0.011016320	0.324368800	0.367719400	0.0382510	0.000000000	0.000000000
47	**7965443**	01.10.18	201.780602873	0.000000000	0.00301925	0.00000000	0.00210893	0.02912184	0.004513630	0.340688600	0.028025180	0.869061100	0.886657100	0.0612015	0.000000000	0.000000000
48	**7965756**	01.10.18	201.798778731	0.000000000	0.00194579	0.00000000	0.00746833	0.03236274	0.004309890	0.345040500	0.026445520	0.868084900	0.869359100	0.0612045	0.000000000	0.000000000
49	**7965779**	01.10.18	201.814879550	0.000000000	0.00192308	0.00000000	0.01030502	0.03529980	0.004335890	0.341511000	0.023693760	0.871251800	0.875588100	0.0612120	0.000000000	0.000000000
50	**8085592**	06.10.2018	151.425916454	0.000000000	0.00178268	0.00000000	0.00130575	0.02139782	0.003111480	0.257845800	0.019842020	0.655963600	0.590927200	0.0459072	0.000000000	0.000000000
51	**8131971**	09.10.2018	98.222524068	0.000000000	0.00180538	0.00000000	0.00273103	0.00479390	0.002419890	0.182321600	0.012953740	0.448536600	0.540079400	0.0298344	0.000000000	0.000000000
52	**8155236**	10.10.2018	730.827818845	0.000000000	0.01423902	0.00000000	0.03952443	0.17727513	0.017120588	1.269636300	0.090269390	3.153563300	3.535805500	0.3697475	0.000000000	0.000000000
53	**8155239**	10.10.2018	302.744871600	0.000000000	0.00395748	0.00000000	0.00828230	0.04829456	0.006119700	0.535219500	0.037636060	1.307831900	1.200991400	0.0917955	0.000000000	0.000000000
54	**8321832**	17.10.2018	519.347731324	0.000000000	0.01389465	0.00000000	0.03207528	0.12666136	0.012957920	0.918174700	0.069328170	2.246889200	2.517513400	0.2627740	0.000000000	0.000000000
55	**8321834**	17.10.2018	128.690452326	0.000000000	0.00166771	0.00000000	0.00254998	0.01981364	0.002601020	0.218536700	0.015810130	0.557434500	0.503118700	0.0390153	0.000000000	0.000000000
56	**8321840**	17.10.2018	39.993719641	0.000000000	0.02876541	0.00000000	0.09774939	0.00347063	0.002909210	0.069412700	0.005154920	0.244986100	0.372582700	0.0122493	0.000000000	0.000000000
57	**8321891**	17.10.2018	25.540290662	0.000000000	0.00030972	0.00000000	0.00020132	0.00371664	0.000516200	0.043877000	0.003252060	0.108402000	0.101691400	0.0077430	0.000000000	0.000000000

VEDANTA LIMITED JHARSUGUDA

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Sr No	shipping Bill no	Date	Aluminum Qty. (MT)	Sum of Boron Qty(MT)	Chromium Qty. (MT)	Count of Gallium Qty(MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Zinc Qty. (MT)	Iron Qty. (MT)	Titanium Qty. (MT)	Silicon Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Vanadium Qty. (MT)	Sodium Qty(MT)
58	**8321914**	17.10.2018	94.388963076	0.000000000	0.00149576	0.00000000	0.00281226	0.01150905	0.002208843	0.163403100	0.013952120	0.411235200	0.492765500	0.0286551	0.000000000	0.000000000
59	**8321921**	17.10.2018	100.139738698	0.000000000	0.00103699	0.00000000	0.00119873	0.00432949	0.002358583	0.169585600	0.011793010	0.457489400	0.543061200	0.0304083	0.000000000	0.000000000
60	**8333042**	18.10.2018	112.584372030	0.000000000	0.07477274	0.00000000	0.22406756	0.00803649	0.009949500	0.182919200	0.016990780	0.695705900	0.948784300	0.0574015	0.000000000	0.000000000
61	**8393543**	22.10.2018	276.528563289	0.000000000	0.00928348	0.00000000	0.02500882	0.06644183	0.006954781	0.486284300	0.037947100	1.183971900	1.341631500	0.1399130	0.000000000	0.000000000
62	**8507035**	26.10.2018	98.760208711	0.000000000	0.06965671	0.00000000	0.24556739	0.00646444	0.008688210	0.175576300	0.013316940	0.611286500	0.925980700	0.0302541	0.000000000	0.000000000
63	**8507319**	26.10.2018	43.997531781	0.000000000	0.02497118	0.00000000	0.10178774	0.00183498	0.003142860	0.076131300	0.006246660	0.277781700	0.395102400	0.0134694	0.000000000	0.000000000
64	**8508209**	26.10.2018	33.461867035	0.000000000	0.02301447	0.00000000	0.07727476	0.00331168	0.002628850	0.055479100	0.004626110	0.198359300	0.304196400	0.0102423	0.000000000	0.000000000
65	**8510016**	26.10.2018	200.575531080	0.000000000	0.00340467	0.00000000	0.00624576	0.03504116	0.006083940	0.344171600	0.022229790	0.871056300	0.873396300	0.0608394	0.000000000	0.000000000
66	**8510250**	26.10.2018	200.342015250	0.000000000	0.01048710	0.00000000	0.03283995	0.05136885	0.005543850	0.353340000	0.023205000	0.886080000	0.993720000	0.1014000	0.000000000	0.000000000
67	**8551743**	29.10.2018	193.736446527	0.000000000	0.01409199	0.00000000	0.01889864	0.05340630	0.005469630	0.331015700	0.024071510	0.835924300	0.963634900	0.0980405	0.000000000	0.000000000
68	**8551749**	29.10.2018	37.492823753	0.000000000	0.02698409	0.00000000	0.09094328	0.00375127	0.002934700	0.065074300	0.005205910	0.232991300	0.346807700	0.0114837	0.000000000	0.000000000
69	**8551750**	29.10.2018	38.269640348	0.000000000	0.02530051	0.00000000	0.09116774	0.00234264	0.002733080	0.062470400	0.004685280	0.230359600	0.343587200	0.0117132	0.000000000	0.000000000
70	**8551755**	29.10.2018	50.164217182	0.000000000	0.00086383	0.00000000	0.00155997	0.00721486	0.001462470	0.090868200	0.005576890	0.218395700	0.193631200	0.0152097	0.000000000	0.000000000
71	**8551759**	29.10.2018	401.149377116	0.000000000	0.00632162	0.00000000	0.01407089	0.06393616	0.011777200	0.690252000	0.042858120	1.734406300	1.737329000	0.1216716	0.000000000	0.000000000
72	**8551763**	29.10.2018	221.787174147	0.000000000	0.00366008	0.00000000	0.00705311	0.03790699	0.006473820	0.381799800	0.024939850	0.957619800	0.970099200	0.0672732	0.000000000	0.000000000
73	**8562953**	29.10.2018	201.624726392	0.000000000	0.00276415	0.00000000	0.00527582	0.04878842	0.005102475	0.348324900	0.025066140	0.864437400	0.970515800	0.1019985	0.000000000	0.000000000
74	**8564749**	29.10.2018	226.825822518	0.000000000	0.00380458	0.00000000	0.00700484	0.05547731	0.005882798	0.389891600	0.027845760	0.973326200	1.094195400	0.1147490	0.000000000	0.000000000
75	**8609893**	31.10.2018	126.075385094	0.000000000	0.00130804	0.00000000	0.00138709	0.03444753	0.003773670	0.221830600	0.012136970	0.565795800	0.534688500	0.0382467	0.000000000	0.000000000
76	**8609894**	31.10.2018	252.027306090	0.000000000	0.00304164	0.00000000	0.00411978	0.06043529	0.006868750	0.425543000	0.029678450	1.081068700	1.203453800	0.1274845	0.000000000	0.000000000
77	**8661527**	31.10.2018	453.645214651	0.000000000	0.00471962	0.00000000	0.00474265	0.10965490	0.011675393	0.783033800	0.058747080	1.909264500	2.201468400	0.2294790	0.000000000	0.000000000
78	**8764971**	06.11.2018	171.470238562	0.000000000	0.00261112	0.00000000	0.00514327	0.04592291	0.004819210	0.298077800	0.019761530	0.762150600	0.729258000	0.0520170	0.000000000	0.000000000
79	**8765003**	06.11.2018	385.528743601	0.000000000	0.00445945	0.00000000	0.00786321	0.09737747	0.010703761	0.675938300	0.050510410	1.661672200	1.879675600	0.1950560	0.000000000	0.000000000
80	**8765005**	06.11.2018	126.103367550	0.000000000	0.00160395	0.00000000	0.00209100	0.02131800	0.003366000	0.214200000	0.015478500	0.554115000	0.546210000	0.0382500	0.000000000	0.000000000
81	**8767893**	06.11.2018	403.190155571	0.000000000	0.00469144	0.00000000	0.00479335	0.09938774	0.010716446	0.708821300	0.047347950	1.730240000	1.954868700	0.2039775	0.000000000	0.000000000
82	**8862742**	13.11.2018	96.170595726	0.000000000	0.06917105	0.00000000	0.24013170	0.00578928	0.007339440	0.171342600	0.014575800	0.592588200	0.904004700	0.0294615	0.000000000	0.000000000
83	**8862755**	13.11.2018	38.254382464	0.000000000	0.02695517	0.00000000	0.09265949	0.00833504	0.003396480	0.066953600	0.006012160	0.224480000	0.345113600	0.0117120	0.000000000	0.000000000
84	**8862808**	13.11.2018	199.062818058	0.000000000	0.00186314	0.00000000	0.00084111	0.04679483	0.005500173	0.302281200	0.026735790	0.861220800	0.982539600	0.0604053	0.000000000	0.000000000
85	**8862912**	13.11.2018	39.982027437	0.000000000	0.02865737	0.00000000	0.09737621	0.00362263	0.002984880	0.069392300	0.005306470	0.246444900	0.370942100	0.0122457	0.000000000	0.000000000
86	**8862941**	13.11.2018	150.319211250	0.000078000	0.00498810	0.00000000	0.00367965	0.01760850	0.005791500	0.267345000	0.019188000	0.729495000	0.656565000	0.0760500	0.000000000	0.000000000
87	**8864804**	13.11.2018	49.931148929	0.000000000	0.00209203	0.00000000	0.00635484	0.00138492	0.001404780	0.112754700	0.007467599	0.378452800	0.264723100	0.0152163	0.000000000	0.000000000
88	**8865182**	13.11.2018	49.717670336	0.000000000	0.03787466	0.00000000	0.12375485	0.00517280	0.004196800	0.089987200	0.007378560	0.296704000	0.454035200	0.0152256	0.000000000	0.000000000
89	**8865995**	13.11.2018	297.303909831	0.000000000	0.00513556	0.00000000	0.01043699	0.07493140	0.007879180	0.520689100	0.040543330	1.301977400	1.472053200	0.1504440	0.000000000	0.000000000
90	**9019167**	20.11.2018	201.449455618	0.000000000	0.01111422	0.00000000	0.00630010	0.05222819	0.006581192	0.330987200	0.026158880	0.852107000	0.967165600	0.1019020	0.000000000	0.000000000
91	**9019182**	20.11.2018	500.987866194	0.000000000	0.01162756	0.00000000	0.02269395	0.12774095	0.019980045	0.894210600	0.063878600	2.149347000	2.436171600	0.2534835	0.000000000	0.000000000
92	**9019188**	20.11.2018	349.331410346	0.000000000	0.00608041	0.00000000	0.00910099	0.09568333	0.014338093	0.538910000	0.049969730	1.510961600	1.763517700	0.1060278	0.000000000	0.000000000
93	**9082662**	23.11.2018	730.826020602	0.000000000	0.01353367	0.00000000	0.02194416	0.18489225	0.037302156	1.257179600	0.089642260	3.081880000	3.482922800	0.3696825	0.000000000	0.000000000
94	**9082664**	23.11.2018	142.619507973	0.000000000	0.00194999	0.00000000	0.00131430	0.01078348	0.005362470	0.253693200	0.018388390	0.693805100	0.622045600	0.0721495	0.000000000	0.000000000
95	**9113601**	24.11.2018	47.200536499	0.000000000	0.00042989	0.00000000	0.00023883	0.01098595	0.002794248	0.088365400	0.005492990	0.210166300	0.231660400	0.0143295	0.000000000	0.000000000
96	**9113890**	24.11.2018	352.835697313	0.000000000	0.00596079	0.00000000	0.00774604	0.08803390	0.017925482	0.601170100	0.043876680	1.475643100	1.673482600	0.1784640	0.000000000	0.000000000
97	**9147858**	26.11.2018	47.229640878	0.000000000	0.00056478	0.00000000	0.00051012	0.02081784	0.002750676	0.090778200	0.005835600	0.226434300	0.176778600	0.0238890	0.000000000	0.000000000
98	**9147869**	26.11.2018	495.562988552	0.000000000	0.00580855	0.00000000	0.00393795	0.13075363	0.028783236	0.850467600	0.060762680	2.106647200	2.379160600	0.2506900	0.000000000	0.000000000
99	**9186319**	28.11.2018	283.170265354	0.000000000	0.00287195	0.00000000	0.01398445	0.07590930	0.017284539	0.485023800	0.035029500	1.211195500	1.357179600	0.1432560	0.000000000	0.000000000
100	**9228738**	29.11.2018	50.410188078	0.000000000	0.00080572	0.00000000	0.00072413	0.01307985	0.002608336	0.087199600	0.005915280	0.209330300	0.238651700	0.0254970	0.000000000	0.000000000
101	**9228741**	29.11.2018	275.566361399	0.000000000	0.00282111	0.00000000	0.00366354	0.06663875	0.018029639	0.474525300	0.030491660	1.171500600	1.315573500	0.1393945	0.000000000	0.000000000
102	**9228833**	29.11.2018	526.040926423	0.000000000	0.00596419	0.00000000	0.01082742	0.13053413	0.032563615	0.916544700	0.060362620	2.268262700	2.530882700	0.2661315	0.000000000	0.000000000
103	**9247987**	30.11.2018	403.389771569	0.000000000	0.00618575	0.00000000	0.00660917	0.10030563	0.026317750	0.725898600	0.048801530	1.778416600	1.747307800	0.1223856	0.000000000	0.000000000
104	**9304563**	03.12.2018	226.899887442	0.000000000	0.00292477	0.00000000	0.00319508	0.05622546	0.014725791	0.341432100	0.026358354	0.971001900	1.106401800	0.0688473	0.000000000	0.000000000
105	**9304566**	03.12.2018	151.276620643	0.000000000	0.00236623	0.00000000	0.00300117	0.03789014	0.010089520	0.273338400	0.018001600	0.666007900	0.654788000	0.0458964	0.000000000	0.000000000
106	**9556864**	11.12.2018	302.520657410	0.002524040	0.00332739	0.00000000	0.00509461	0.07445129	0.020068698	0.448977840	0.035734283	1.293997160	1.479590700	0.0555848	0.023991782	0.000000000
107	**9612911**	13.12.2018	62.898050997	0.000000000	0.00054220	0.00844052	0.00058069	0.00111097	0.004465373	0.055765322	0.002612339	0.036110496	0.000717294	0.0063027	0.008755241	0.003545852
108	**9643752**	14.12.2018	23.591031310	0.000000000	0.00026257	0.00000000	0.02723567	0.00859320	0.001623160	0.026257000	0.002554090	0.088319000	0.116963000	0.0071610	0.000000000	0.000000000
109	**9643778**	14.12.2018	302.325921630	0.003492500	0.00405331	0.00000000	0.00880226	0.07563631	0.022122502	0.538531500	0.035128840	1.311032530	1.453893070	0.0917733	0.040612245	0.000000000
110	**9643779**	14.12.2018	677.847126351	0.009032491	0.00720460	0.00497055	0.00924925	0.16832873	0.048247468	1.184704562	0.075816668	2.935063746	3.253522080	0.1552629	0.090470599	0.000000000
111	**9643780**	14.12.2018	226.810227873	0.002075156	0.00228680	0.00000000	0.00161649	0.05681580	0.014936859	0.347215624	0.025037453	0.961571712	1.126620220	0.0688332	0.026762815	0.000000000
112	**9822691**	22.12.2018	40.032571800	0.000357420	0.02655120	0.00000000	0.09190800	0.00081696	0.004084800	0.064948320	0.004493280	0.247538880	0.365998080	0.0040848	0.004646460	0.000000000
113	**9826941**	22.12.2018	25.526692660	0.000258020	0.00025802	0.00000000	0.00025802	0.00387030	0.001806140	0.043605380	0.002580200	0.110690580	0.109400480	0.0025802	0.000000000	0.000000000
114	**9826950**	22.12.2018	201.461088810	0.002038770	0.01083795	0.00000000	0.00918741	0.05354946	0.012232620	0.375469020	0.021239290	0.909881660	0.974583300	0.0203877	0.026504010	0.000000000

VEDANTA LIMITED JHARSUGUDA

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Sr No	shipping Bill no	Date	Aluminum Qty. (MT)	Sum of Boron Qty(MT)	Chromium Qty. (MT)	Count of Gallium Qty(MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Zinc Qty. (MT)	Iron Qty. (MT)	Titanium Qty. (MT)	Silicon Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Vanadium Qty. (MT)	Sodium Qty(MT)	
115	**9826965**	22.12.2018	75.592451971	0.001200880	0.00088471	0.00000000	0.00163947	0.01897233	0.005311060	0.132821430	0.008533720	0.329916630	0.366188000	0.0229473	0.010132503	0.000000000	
116	**9890741**	26.12.2018	50.164861500	0.000760500	0.00050700	0.00000000	0.00050700	0.00735150	0.002535000	0.089232000	0.005577000	0.223840500	0.199758000	0.0050700	0.000000000	0.000000000	
117	**7331372**	03.09.18	627.151703774	0.000000000	0.00652667	0.00000000	0.00516735	0.17175082	0.015252013	1.373444900	0.076157870	2.794327400	3.171291700	0.3093775	0.000000000	0.000000000	
118	**2397757**	28.02.2019	224.054019030	0.002266610	0.00292865	0.00000000	0.00466025	0.05745450	0.004533220	0.339278360	0.037487600	0.976121280	1.130118470	0.0226661	0.029465930	0.000000000	
119	**7050042**	21.08.18	98.762897439	0.000000000	0.06694879	0.00000000	0.19519341	0.01637930	0.007233980	0.170001100	0.015217380	0.632206200	0.843542400	0.0503800	0.000000000	0.000000000	
120	**8085583**	06.10.2018	176.630170341	0.000000000	0.00215225	0.00000000	0.00112967	0.02491414	0.003570100	0.306518500	0.022568100	0.766296400	0.694129000	0.0535515	0.000000000	0.000000000	
121	**8512925**	26.10.2018	185.730088949	0.000000000	0.01317795	0.00000000	0.16441866	0.43743092	0.006941980	0.380498600	0.039937935	1.304665200	0.913297300	0.0945425	0.000000000	0.000000000	
	Grand Total		**25594.894336679**	**0.037843451**	**1.21249945**	**0.01341107**	**4.10603173**	**7.98413991**	**0.923259618**	**45.086420658**	**3.342341047**	**116.969833004**	**124.216753594**	**9.4862592**	**0.441324735**	**0.003545852**	**25908.72**
																Total Weight of Export Product (MT)	**25908.72**

VEDANTA LIMITED
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4/9/19

SL No	shipping Bill no	Date	Chromium Qty. (MT)	Copper Qty. (MT)	Manganese Qty. (MT)	Iron Qty. (MT)	Magnesium Qty. (MT)	Other Metals Qty. (MT)	Silicon Qty. (MT)	Titanium Qty. (MT)	Vanadium Qty. (MT)	Zinc Qty. (MT)	Aluminum Qty. (MT)	Count of Gallium-Ga%_Qty	
1	**1014224**	31.12.2018	0.0041610560	0.0058592860	0.0888185580	0.6349933120	1.5257720400	0.0657829000	1.6136116300	0.0413355500	0.0263595440	0.0150659290	352.9298821530	0.0000000000	
2	**1235353**	10.01.2019	0.0093531290	0.0054286640	0.1341310210	1.0057357010	2.3662310180	0.0713947000	2.5285812310	0.0604425280	0.0133366850	0.0220436760	544.5518440030	0.0000000000	
3	**1412028**	18.01.19	0.0450374540	0.1105676380	0.0288690500	0.0554939400	0.3644865700	0.0051091000	0.2518660100	0.0068473100	0.0000000000	0.0033724400	40.0073504880	0.0000000000	
4	**1412170**	18.01.19	0.0005151000	0.0009231000	0.0102969000	0.0660450000	0.2185350000	0.0071400000	0.1828350000	0.0050490000	0.0021420000	0.0014025000	40.3048614000	0.0000000000	
5	**1458038**	21.01.2019	0.0023882300	0.0051348900	0.0547583900	0.4213344800	1.1612246400	0.0238823000	1.0510251000	0.0258612600	0.0000000000	0.0080859300	236.0693047800	0.0000000000	
6	**1584737**	24.01.19	0.0260715000	0.1028820000	0.0011700000	0.0673725000	0.3447600000	0.0039000000	0.2484690000	0.0058500000	0.0000000000	0.0027300000	38.1967950000	0.0000000000	
7	**1584782**	25.01.19	0.0250770000	0.0949260000	0.0011700000	0.0657150000	0.3513900000	0.0039000000	0.2358720000	0.0058500000	0.0000000000	0.0027300000	38.2133700000	0.0000000000	
8	**1584791**	25.01.19	0.0016714800	0.0028482900	0.0171412300	0.1503984300	0.5487204600	0.0095513000	0.4193700500	0.0132182600	0.0128260600	0.0030359900	94.3342184500	0.0000000000	
9	**1584794**	25.01.19	0.0271619760	0.1088864530	0.0029123800	0.0610581400	0.3629014500	0.0045982000	0.2473000800	0.0079709600	0.0003318900	0.0036277800	40.0492506910	0.0000000000	
10	**1584795**	25.01.19	0.0014157300	0.0020127200	0.0168185600	0.1480405600	0.5434969100	0.0095521000	0.4183141500	0.0131168600	0.0130146900	0.0029679900	94.3522497300	0.0000000000	
11	**1584823**	25.01.19	0.0079840200	0.0220413800	0.1403008200	0.9126724400	2.5209637000	0.0525446000	2.2945442100	0.0722316900	0.0684615200	0.0183564700	519.3358991500	0.0000000000	
12	**1623199**	28.01.2019	0.0041625200	0.0076085600	0.0726063600	0.4979574200	1.3741640000	0.0286604000	1.2552571200	0.0399198400	0.0378726800	0.0093657800	283.2763434320	0.0000000000	
13	**1623213**	28.01.2019	0.0114434400	0.0420973100	0.0956690100	0.6788460100	1.8488766600	0.0403591000	1.6709475100	0.0561319200	0.0479081200	0.0124429700	375.6825345400	0.0000000000	
14	**1698970**	31.01.2019	0.0024990000	0.0034425000	0.0462570000	0.3545520000	0.9677250000	0.0201450000	0.8781435000	0.0315180000	0.0000000000	0.0060435000	199.1384148000	0.0000000000	
15	**1699004**	31.01.2019	0.0031365000	0.0081345000	0.0556920000	0.4616265000	1.1560680000	0.0237150000	1.2546255000	0.0295545000	0.0292995000	0.0067320000	234.1194423000	0.0000000000	
16	**1700177**	31.01.2019	0.0044624100	0.0131834100	0.0501565700	0.3560444400	0.9793657400	0.0203992000	0.8985094100	0.0302421100	0.0270034400	0.0070630000	201.6038771520	0.0000000000	
17	**1700243**	31.01.2019	0.0039014700	0.0046409700	0.0822368200	0.6234441400	1.7030540000	0.0354447000	1.5429154800	0.0553090200	0.0000000000	0.0106334100	350.3819826200	0.0000000000	
18	**1895989**	08.02.2019	0.0032364700	0.0068288300	0.0585662300	0.4026020300	1.1209432700	0.0229387000	1.0096092300	0.0354789000	0.0299224800	0.0071871300	226.6873928600	0.0000000000	
19	**1922949**	09.02.2019	0.0080984300	0.0178611060	0.1585583500	1.0242362000	2.8563362200	0.0585758000	2.5728782100	0.0922960600	0.0750025900	0.0182096100	578.8702935240	0.0000000000	
20	**1925132**	09.02.2019	0.0026477000	0.0030550800	0.0628314000	0.4420103200	1.2434445300	0.0254585000	1.1169136700	0.0403770200	0.0329432900	0.0076375500	251.6052267460	0.0000000000	
21	**2009514**	13.02.2019	0.0021749060	0.0027129660	0.0696998360	0.3560644100	1.0720838000	0.0221569000	0.9279655700	0.0301767600	0.0262822600	0.0069044820	198.6528479900	0.0000000000	
22	**2009584**	13.02.2019	0.0037172100	0.0053978500	0.0805018500	0.5796813400	1.6195620300	0.0330970000	1.4552749600	0.0506126100	0.0426950800	0.0091145400	327.0870358300	0.0000000000	
23	**2274038**	23.02.2019	0.0059578300	0.0221373900	0.0674442900	0.3970533200	1.1204644800	0.0227800000	0.9844663400	0.0363115400	0.0295555900	0.0050039000	225.1065473200	0.0000000000	
24	**2274063**	23.02.2019	0.0009327500	0.0205851730	0.0540849700	0.0474154000	0.1127079000	0.0116595000	0.1603820000	0.0051587910	0.0031351160	0.0008550000	22.9020834000	0.0000000000	
25	**2274066**	23.02.2019	0.0717548900	0.2454213680	0.0046683500	0.1680632300	0.9024215700	0.0100590000	0.6024056700	0.0192151900	0.0135665700	0.0060868700	98.5320225120	0.0123029800	
26	**2274073**	23.02.2019	0.0635955500	0.2305111600	0.0091565600	0.1614377300	0.8976073100	0.0100577000	0.5916719400	0.0190583200	0.0121466400	0.0060604200	98.5633180100	0.0103671200	
27	**2274098**	23.02.2019	0.0251160000	0.0952380000	0.0011700000	0.0659100000	0.3424200000	0.0039000000	0.2354820000	0.0065520000	0.0050700000	0.0025740000	38.2121220000	0.0039000000	
28	**9979313**	29.12.2018	0.0033252100	0.0070081600	0.0551851300	0.3417133600	0.9174940500	0.0191006000	0.8295824800	0.0254271900	0.0250354700	0.0097378200	188.7723905300	0.0000000000	
29	**9979316**	29.12.2018	0.0026045150	0.0046410480	0.0498570200	0.3397227100	0.9128548000	0.0231962000	0.8297201600	0.0259266400	0.0254660400	0.0091152160	188.8148956510	0.0000000000	
30	**9979773**	29.12.2018	0.0012042060	0.0013882780	0.0404968900	0.1837524700	0.3619774800	0.0150143000	0.4648752400	0.0111219900	0.0124151580	0.0046262920	94.4301276960	0.0000000000	
31	**9979803**	29.12.2018	0.0695747000	0.2387280760	0.0009099950	0.1666743500	0.8983046500	0.0137003000	0.6039357000	0.0120198300	0.0075735300	0.0092280700	98.7899372490	0.0000000000	
32	**9979828**	29.12.2018	0.0012966850	0.0028076000	0.0305314120	0.2177637800	0.6150937400	0.0298323000	0.5541208000	0.0136492800	0.0166033350	0.0069981390	125.2534644490	0.0000000000	
33	**9981254**	29.12.2018	0.0256065900	0.0861637500	0.0007659000	0.0648206700	0.3481270800	0.0038295000	0.2299231800	0.0045698700	0.0046209300	0.0038295000	37.5177136200	0.0046464600	
34	**9988977**	29.12.2018	0.0013878600	0.0030990800	0.0161393600	0.1692422600	0.5064973400	0.0099418000	0.4281146400	0.0105264800	0.0129437400	0.0048577800	94.3543139800	0.0000000000	
35	**9988984**	29.12.2018	0.0044526600	0.0059368800	0.0993574400	0.7368043400	1.9653802400	0.0406028000	1.7946778800	0.0541825600	0.0533978000	0.0168382200	401.2563691800	0.0000000000	
36	**9988987**	29.12.2018	0.0012617500	0.0027963000	0.0179374300	0.1507454700	0.5484698400	0.0095484000	0.4191577600	0.0121230700	0.0124129200	0.0047742000	94.3047728600	0.0000000000	
37	**1759136**	02.02.2019	0.0029325000	0.0040800000	0.0573750000	0.4453065000	1.2145905000	0.0252450000	1.0991265000	0.0391680000	0.0000000000	0.0075735000	249.5523075000	0.0000000000	
38	**1286923**	12.01.2019	0.0151718200	0.0304462900	0.0946171900	0.6688212600	1.8464146800	0.0382444000	1.6765097000	0.0477549900	0.0501842830	0.0171587300	377.9545310500	0.0003313700	
39	**1757509**	02.02.2019	0.0037230700	0.0134389700	0.0664540700	0.4327407100	1.2165935600	0.0249903000	1.0914635800	0.0388880000	0.0320793900	0.0076245400	246.9725302800	0.0000000000	
40	**2324322**	26.02.2019	0.0123246900	0.0429705800	0.0991259300	0.5632212700	1.6062856500	0.0329061000	1.4185475300	0.0529612500	0.0431284700	0.0073991100	325.1788388100	0.0000000000	
	Grand Total		**0.5125400070**	**1.6338716060**	**2.0944392720**	**14.6871331430**	**42.5838099080**	**0.9329137000**	**38.0889917210**	**1.1840051490**	**0.8447368110**	**0.3150939840**	**8271.9187037361**	**0.0315479300**	**8374.828**
														Total Weight of Export Product (MT)	**8374.828**

VEDANTA LIMITED
JHARSUGUDA

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4-09-2019

AA: 05104077444

Reply dt. 13.06.19

On the basis of study group report, reprentation is recommended as follows -

EP - Add "Wt. 28262.98 MT ,Coating thickness -(i) Epoxy 440 micron (ii) Adhesive 385 micron and (iii)polyproplene 1675 micron for coating thickness 2.5 mm & 2175 micron for 3 mm coating thickness Surface area of coating & thickness of CWC coating will be as given in reply letter

Import - 1. upto 0.25% of fob value
2 . Relevent Epoxy Powder - 68.2 MT
3. Relevent Adhesive - 33.6 MT
4 .Polyproplene - 250 MT
5. Relevent Sintered powder - 1.05 kg./kg. content
6. Relevent wiremesh - 1.02 kg./kg. contnt
7. OPC Cement - 1.05 kg./kg. content
8 to 12 - Net to Net

04.09.19

DES II

05
4/9/19 (85) 85 (85)
04.09.19

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410165114 DT 21.01.2019

On the basis of calculation sheet and material balance submitted by the firm vide their letter dated 04.06.2019 the licence may be ratified as under.

Export item: Wind Turbine Blade – Consisting of 3 Blades per set - 8.0 Set

(Net weight not less than 331.282MT)

Sl.	SL. NO .OF ADV ATUH.	QTY TO BE ALLOWED
1	28 to 47	Components allowed as per G N 4
2	Rest of the items	As applied for

Note: Value of Consumables all together at S.No 14 and 27 of import item in the above licence is restricted to 1.0 % of FOB value.

07/09/19
(SHAISH KUMAR)

NC -2

R-34
4/9/2019

Reply dt. 17.05.19

On the basis of study group report reprentation is recommended as follows -

EP - Add"Coating thickness (i)Epoxy Power-350 micron

(ii) Adhesive - 250 micron (iii) Sintered Powder 136 micron

and Surface area to be coated-85911.323 Sq. Mtr.

Import 4 -Relevent epoxy powder - 51.42 MT

5 - Relevent adhesive - 24.38 MT

7 - Relevent Sintered powder - 11.220 MT

28/08/19

DGS R

R36
04/09/2019

Representation dt. 18.02.19

Firm has represented for allowing welding consumables for welding of connectors & pins with pipes.

EP - Add "SAW Welded"

Import - 2,3 & 4 - upto 2% of fob value of EP1

Import - 8,9 & 10 - upto 2% of fob value of EP 2

Import - 13,14 & 15 - upto 2% of fob value of EP3

Import - 19,20 & 21 - upto 2% of fob value of EP4

Import - 25,26 & 27 - upto 2% of fob value of EP5

Import - 30,31 & 32 - upto 2% of fob value of EP6

Import - 35,36 & 37 - upto 2% of fob value of EP7

Import - 40 ,41 & 42 - upto 2% of fob value of EP8

Import - 45,46 & 47 - upto 2% of fob value of EP9

Import - 50 ,51 & 52 - upto 2% of fob value of EP10

22-08-19

DES II

R-45
4/9/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - Shaney Kirkood Pvt. Ltd., AA No. 0310805314 dated 08/06/2016
Reference: - DGFT U.O.No. 01/81/50/234/AM-17/DES-2/67 dt. 03.07.2019

With reference to the above, the undersigned is directed to say that the firm may be requested to provide the following information in order to examine the case:

1. Manufacturing process indicating stage wise wastage of raw material/(s) for manufacturing export item and also import content in the export product.
2. Justifying the wastage claimed (29%) of imported raw material, giving complete calculation of its requirement and also commercial value of waste material generating during process. Indigenous material/s to be used in manufacturing, if any, may also be indicated with quantity.
3. Production of export product vis-a-vis consumption of raw material/(s) for the last three years duly certified by Chartered Accountant.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O. No. P-47014/13/2019-TSW, dated 29/08/2019